[Secretary]

(ii) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

12.23 hrs.

GOVERNMENT (LIABILITY IN TORT) BILL

SHRI A. K. SEN (Calcutta North West): I beg to move:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

MR. SPEAKER: The question is:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

The motion was adopted.

SHRI A. K. SEN: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhazari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhazari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.24 hrs.

ENEMY PROPERTY BILL

MR. SPEAKER: Shri Dinesh Singh.

SHRI S. M. BANERJEE: How does it come under Commerce Ministry? We are unable to understand.

MR. SPEAKER: He may throw some light on it. Let us hear him.

वाणिज्य मंत्री (श्री दिनेश सिंह) : माननीय अध्यक्ष महोदय, मैं प्रस्ताव करता हूं :

कि शत्रु सम्पत्ति विधेयक, 1968 पर विचार किया जाये ।

इस विधेयक का उद्देश्य भारत रक्षा नियमावली, 1962 के अन्तर्गत भारत के शत्रु सम्पत्ति अभिरक्षक में निहित शत्रु सम्पत्ति को उनमें निहित रखना जारी रखने के लिये और उससे सम्बद्ध मामलों के लिये व्यवस्था करना है । विधेयक के साथ संलग्न उद्देश्यों एवं कारणों के विवरण से माननीय सदस्यों

*Moved with the recommendation of the President.

[श्री दिनेश सिंह]

ने यह देख लिया होगा कि इस विधेयक का उद्देश्य शत्रु सम्पत्ति अध्यादेश, 1968 का स्थान लेना है । यह अध्यादेश, संसद् का अधिवेशन न होने के कारण, संविधान के अनुच्छेद 123 के खण्ड (1) द्वारा प्रदत्त अधिकारों का प्रयोग करते हुए, राष्ट्रपति को 6 जुलाई, 1968 को प्रख्यापित करना पड़ा था ।

जैसा कि सभा को ज्ञात है, 1962 में चीन के आक्रमण के समय भारत स्थित चीनी राष्ट्रिकों की अचल सम्पत्तियां, नकद जमा राशियां तथा फ़र्में, जिनका मूल्य लगभग 28.85 लाख रु० था, भारत के शत्रु सम्पत्ति अभिरक्षक में, जो भारत रक्षा नियमावली, 1962 के अधीन नियुक्त किया गया था, निहित कर दी गई थीं । इसी प्रकार सितम्बर, 1965 में भारत पाकिस्तान संघर्ष के समय, भारत में स्थित सभी अचल तथा कुछ निर्दिष्ट चल पाकिस्तानी सम्पत्तियों को भी, जिनका कुल मूल्य लगभग 27 करोड़ रु० आंका गया था, भारत रक्षा नियमावली, 1962 से प्राप्त अधिकारों के अधीन शत्रु सम्पत्ति अभिरक्षक में निहित कर दिया गया था ।

12.26 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

उपर्युक्त सम्पत्तियों का प्रशासन भारत रक्षा अधिनियम, 1962 एवं उस के अन्तर्गत बनाये गये नियमों के अनुसार अभिरक्षक द्वारा किया जा रहा है ।

10 जनवरी, 1968 से आपात की उद्घोषणा वापिस लिये जाने पर, भारत रक्षा अधिनियम तथा उसके अन्तर्गत बनाये गये नियमों के अधीन प्रदत्त अधिकार, उस तारीख से 6 मास की अवधि के लिये, अर्थात् 10 जुलाई, 1968 तक के लिये ही थे । अतः उन चीनी और पाकिस्तानी सम्पत्तियों के प्रशासन के लिए, जो अब भी भारत के शत्रु सम्पत्ति अभिरक्षक में निहित है, उस तारीख से, अर्थात् 10 जुलाई, 1968 से, नया वैधानिक अधिकार प्राप्त करना आवश्यक हो गया । इस कारण उपर्युक्त अध्यादेश जारी किया गया । शत्रु सम्पत्ति अभिरक्षक द्वारा उक्त सम्पत्तियों का प्रबन्ध जारी रखना अब भी अपेक्षित है, क्योंकि उन देशों की सरकारों के साथ इन सम्पत्तियों के बारे में कोई समझौता कर पाना अभी तक संभव नहीं हो सका है ।

श्रीमन्, इन शब्दों के साथ मैं प्रस्ताव करता हूं कि शत्रु सम्पत्ति अध्यादेश, 1968 (1968 क 7) का स्थान लेने वाले विधेयक पर विचार किया जाये और उसे पारित किया जाये ।

SHRI RANGA (Srikakulam): I have no objection to the Minister choosing any language he likes in which to introduce the Bill or to explain the objects. But I would like to know whether he has done it as a matter of exercise in improving his Hindi or it is because he does not want to follow the usual practice of saying these things in the very beginning at the introductory stage, in the Second Reading, in English so that the others also may be able to follow him. I have no objection at all to his saying these things in Hindi, but he will be good enough to spare two minutes at least to say something in English so that we will be able to understand.

SHRI DINESH SINGH: At considerable expense you have been pleased to allow certain translation facilities in this House, and I would respectfully beg of the hon. Member to make use of them.

SHRI N. SREEKANTAN NAIR (Quilon): The practice generally followed by the Ministers is to say these things first in English.

MR. DEPUTY-SPEAKER: There is the facility of simultaneous translation.

SHRI RANGA: Even the introductory speech in Hindi! It is not as if he is ignorant of English. Certainly his knowledge of English is much better than his ability to read in Hindi from the manuscript.

SHRI LOBO PRABHU (Udipi): I know Hindi, but I cannot understand the Minister's Hindi. Would be speak in simple Hindi? (*Interruptions*).

SHRI KIRUTTINAN (Sivaganja): As far as Hindi is concerned, there is simultaneous translation facility. But what about our language, Tamil? There is no translation facility.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, इस बात का खुलासा नहीं हुआ है कि इस विधेयक को कामर्स मिनिस्टर ने कैसे पेश किया ?

श्रीमती जयाबेन शाह (अमरेली) : उपाध्यक्ष महोदय, जब इस सदन में हिन्दी और अंग्रेजी दोनों भाषाओं को मान्य किया गया है, तो कोई माननीय सदस्य यह सवाल कैसे उठा सकते हैं कि किसी सदस्य या मंत्री को अंग्रेजी में, या हिन्दी में, ही बोलना चाहिए । वह चाहे जिस भाषा में बोल सकते हैं और बिल को सदन में रख सकते हैं । आखिर हिन्दी की भी कभी बारी आयेगी । हिन्दी में भी बिल पेश किया जा सकता है । हमें हिन्दी को आगे बढ़ाना चाहिए ।

श्री यज्ञदत्त शर्मा (अमृतसर) : उपाध्यक्ष महोदय, मंत्री महोदय ने जो भाषण दिया है, वह इस विधेयक के उद्देश्यों और कारणों के सम्बन्ध में है । उन उद्देश्यों और कारणों के विवरण की अंग्रेजी प्रति भी उपलब्ध है । अगर माननीय सदस्य चाहें, तो वह उस को पढ़ सकते हैं । यहां पर बार-बार अंग्रेजी में भाषण और उत्तर आदि दिये जाते हैं, लेकिन हमने कभी भाषा के सम्बन्ध में सवाल नहीं उठाया । अगर कोई भाषण या उत्तर अंग्रेजी में दिया जाता है, तो भी हम उस को सुनते हैं । आज जब मंत्री महोदय ने हिन्दी में कुछ कहा है, तो माननीय सदस्य इस तरह अंग्रेजी और हिन्दी का सवाल उठायें, यह शोभा नहीं देता है । आखिर हिन्दी को भी तो यहां पर कोई स्थान देना चाहिए.......

MR. DEPUTY-SPEAKER: The hon. lady Member is perfectly within her rights in saying that. I have not asked the hon. Minister to make his speech in English, because there is the facility of simultaneous translation. Because a request came from a senior Member like Shri Ranga, therefore, I had given him a hearing, but I had not ruled that the Minister should speak in English.

श्री यज्ञदत्त शर्मा : मैं व्यवस्था का प्रश्न उठाना चाहता हूं ।

SHRI RANGA: I have not objected to his speaking in Hindi. I only wanted him as a responsible member of the Cabinet to be good enough to say a few words in English and explain.

श्री यज्ञदत्त शर्मा : मैं एक व्यवस्था के प्रश्न पर खड़ा हुआ हूं, मुझे एक मिनट सुन लीजिए ।

SHRI RANGA: If my hon. friends are going to raise objections like this, then I may tell them that they are putting their finger in a hornet's nest. They are unnecessarily creating trouble.

श्री यज्ञदत्त शर्मा : मेरा निवेदन यह है कि.......

MR. DEPUTY-SPEAKER: I have said already that because a senior Member like Shri Ranga had raised this point I permitted him. But when there is the facility of simultaneous translation....

श्री जार्ज फरनेन्डीज : हर एक लब्ज का अंग्रेजी में ट्रांसलेशन हुआ है, मैंने सुना है ।

MR. DEPUTY-SPEAKER: But there is one point to which the hon. Minister may reply namely why he as Commerce Minister has come forward with this Bill.

SHRI N. SREEKANTAN NAIR: After you have given a ruling on this, why should there be objection now?

SHRI C. K. BHATTACHARYYA (Raiganj): May I point out that the Constitution provides that the text of the Bill in English will be the authoritative version or authoritative text? I hope that the hon. Minister will accept it that the text of the Bill in English is the authoritative text as provided in the Constitution.

MR. DEPUTY-SPEAKER: Not only is the text of the Bill in English authoritative, but what is accepted in the judiciary is the English version of the enactment. But here while moving a Bill for consideration, the hon. Minister has the right to make his submissions either in English or in Hindi.

SHRI C. K. BHATTACHARYYA: I agree.

MR. DEPUTY-SPEAKER: So, I cannot take objection and nobody can take objection to that.

SHRI C. K. BHATTACHARYYA: I agree with you, but the position which I have pointed out will have to be accepted.

SHRI SAMAR GUHA (Contai): It is absolutely undesirable that when a senior Member like Shri Ranga requests the hon. Minister to say a few words in English, there should be any row created in this manner. That is very bad. They forget that India consists of non-Hindi-speaking people also. It is this over-zealous Hindi sentiment which is creating a lot of trouble and doing harm and disservice to the cause of Hindi.

श्री यशवन्त शर्मा : आप ने अभी मंत्री महोदय से कहा कि वह कुछ शब्द अंग्रेजी में बोलें .....

उपाध्यक्ष महोदय : ऐसा मैंने कुछ नहीं कहा ।

श्री यशवन्त शर्मा : रंगा जी ने कहा और आप ने मंत्री महोदय को कहा कि बोलना चाहें तो बोलें । स तरह अगर हम अंग्रेजी में बोले हुए को हिन्दी में बोलने के लिए कहें तो क्या आप निर्णय देंगे कि मंत्री महोदय को फिर हिन्दी में बोलना पड़ेगा ?

MR. DEPUTY-SPEAKER: The hon. Member is making a mistake. I have not said that. I have not made such an observation. What I said was this. The hon. Member is perfectly within his rights to make a speech in Hindi while moving the Bill for consideration, especially when there is provision for simultaneous translation. So, no objection can be taken to that. I have not requested the hon. Minister that he should make a few observations in English. What I said was only this. Some hon. Member had asked why the hon. Minister of Commerce had come forward with this measure. So, an explanation is called for in that behalf, and the hon. Minister should give that explanation. The language in which he will say that is his choice. I shall not say anything on that.

श्री बिनेश सिंह : उपाध्यक्ष महोदय, जो सवाल माननीय सदस्य श्री बनर्जी ने उ ाया है, आप जानते हैं कि एलाकेशन आफ बिजनेस के हिसाब से गवर्नमेंट आफ इंडिया में यह सवाल वाणिज्य मंत्रालय....

SHRI SAMAR GUHA: This is not very fair. Ignoring the request of a senior Member like Shri Ranga is not very fair. It assumes a different meaning altogether. यह जो स्पिरिट यह दिखा रहे हैं और वायलेट कर रहे हैं एक सीनियर मेम्बर की रिक्वेस्ट को यह ठीक नहीं है ।

Shri Ranga is not merely a senior Member but he is also a senior political leader of the country, ever since the days of the freedom movement.

इन को अंग्रेजी में पूछा है, अंग्रेजी में बोलना होगा । मैं हिन्दी के अगेंस्ट नहीं हूं । लेकिन यह बात ठीक नहीं है ।

The hon. Minister should observe some sort of propriety at least and should respect his sentiment at least. उनको अंग्रेजी में बोलना होगा ।

MR. DEPUTY-SPEAKER: It is not as simple as the hon. Member is trying to make out.

SHRI SAMAR GUHA: He should have some sense of propriety at least.

MR. DEPUTY-SPEAKER: If I had said something from the Chair that the hon. Minister should repeat it again in English or give a translation in English just to oblige or just to show courtesy towards Shri Ranga, then that also would have been questioned . . . .

श्री समर गुह : उन्होंने अंग्रेजी में पूछा है, उस का जवाब अंग्रेजी में देना चाहिए . .

MR. DEPUTY-SPEAKER: I have only followed the practice which we have been following so far and I am sticking to that.

SHRI N. SREEKANTAN NAIR: On a point of order. There has been a ruling here that when a question is raised in English it must be answered by the hon. Minister in English unless it be that he does not know English well.

श्री दिनेश सिंह : उपाध्यक्ष महोदय, मैं यह कह रहा था . . . .

SHRI SAMAR GUHA: This is not fair. He is not honouring the request made by a senior member like Shri Ranga.

MR. DEPUTY-SPEAKER: We have followed the practice....

SHRI SAMAR GUHA: I am not averse to Hindi.

श्री कंवरलाल गुप्त (दिल्ली सदर) : जो जिस में बोलना चाहे वह बोले । अंग्रेजी में बोलना चाहे अंग्रेजी में बोले हिन्दी में बोलना चाहे, हिन्दी में बोले । यह कंट्रोवर्सी नहीं छिड़नी चाहिए ।

MR. DEPUTY-SPEAKER: The Constitution gives the right to a Member either to speak in English or to speak in Hindi. That is his choice. The Chair never dictates it, and I shall not dictate that. I shall not order a Minister to give a summary in English. No, it is his choice. So, let not that controversy be raised again.

श्री समर गुह : प्वाइंट आफ आर्डर मेरा है । अगर कोई मेम्बर सवाल पूछता है तो जिस भाषा में वह सवाल पूछे उसी भाषा में उत्तर देना उनका फर्ज है, उस भाषा में ही जवाब देना पड़ेगा या नहीं ?

I want a ruling from you.

MR. DEPUTY-SPEAKER: The Chair has ruled already on this. If a question is put, whether a supplementary question or an original question, it is for the hon. Minister concerned to choose the language. Since there is simultaneous translation, we cannot dictate in regard to the langauge. This has been ruled here before, and that practice has been followed in this House.

श्री दिनेश सिंह : मैं निवेदन कर रहा था कि अभी तक जो पद्धति रही है उस के अनुसार एलोकेशन आफ बिजनेस है। गवर्नमेंट आफ इंडिया में यह काम वाणिज्य मंत्रालय को दिया गया है तो यह कोई नई स्थिति नहीं है। माननीय सदस्य और कई और सदस्यों ने इस सम्बन्ध में कश सवाल भी पहले मुझ से ही किए थे और उस का जवाब वाणिज्य मंत्रालय ने दिया। और भी कई सदस्यों ने इस तरह के मामले वाणिज्य मंत्रालय के सामने रखे हैं। तो कोई नई बात नहीं है जो कि आज उठी है इस के संबंध में।

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the continued vesting of enemy property vested in the Custodian of Enemy Propoery for India under the Defence of India Rules, 1962, and for matters connected therewith, be taken into consideration."

SHRI B. K. DASCHOWDHURY: (Cooch-Behar): On a point or order. My point of order is regarding the memorandum on delegated legislation. This Bill provides for delegated legislation in regard to the following very important matters:

"....the registers in which the returns relating to enemy property shall be recorded, the fees for the inspection of registers and for obtaining copies of the relevant portions from the registers and the manner in which enemy property vested in the Custodian may be returned to the owner thereof.

These are the types of powers which have been delegated to other authorities. These have no connection with the parliamentary enactment concerned. I would submit that this basically comes in conflict with articles 110 and 117 of the Constitution. It is true that on a proper interpretation of those articles, even though this Bill provides for the levying of fees etc., it is not to be strictly construed as a money Bill. This has to be construed as something other than a money Bill or concerning financial matters. In all such cases, the question is whether this matter which is particularly within the competence of Parliament can be delegated to other authority.

MR. DEPUTY-SPEAKER: 110 and what other article?

SHRI B. K. DASCHOWDHURY: 110 read with 117.

"For the purposes of this Chapter, a Bill shal be deemed to be a money Bill if it contains only provisions dealing with all or any of the folowing matters..

Then follow (a) to (f).

Article 117 says:

"A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of cl.1 of article 110 shall not be introduced or moved except on the recomendation of the Presi dent and a Bill making such provision shall not be introduced in the Council of States......"

"A Bill or amendment shall not be deemed to make provision for any of the matters aforesaid by reason only that it provides for the imposition of fines or other pecuniary penalties...."

This is cl. 2 of 117. This is clear. But it is not clear whether the power to exact fees and to fix registration charges as contempleted in the Bill can be delegated to any other authority than Parliament itself.

MR. DEPUTY-SPEAKER: If he is raising the question whether this power could be delegated or not, that is a different matter. But so far as

[Mr. Deputy-Speaker]

provsion in articles 110 and 117 are concerned, they have been fully satisfied so far as the President's recommendation is concerned. Regarding delegation, it is an administrative matter. We are following this procedure. If that power is abused or has been exceeded, Parliament has a right to question it. So there is no point of order.

SHRI B. K. DASCHOWDHURY: what are the powers? The powers are regarding financial matters. Can these be given to any other authority? There are innumerable case laws.

MR. DEPUTY-SPEAKER: Ultimately the House will decide. If there is any point in it, the Committee on Subordinate Legislation will take it up. If in the debate this is not noticed or if it is found that some power is given which is in excess of our scope, then it will be examined in the Committee. Here at the present juncture, I do not think there is any point of order.

SHRI SHINIBAS MISRA (Cuttack): Please look at clause 17 of the Bill—Levy of fees. We are well aware of the distinction between fees and taxes. Although it is named as a fee here, it is really a tax because 2 per cent shall be levied by the Custodian on the amount of moneys paid to him, the proceeds of the sale or transfer of any property and the value of the residual property. So it is really a tax. It cannot be a fee for anything done by the Custodian because he may not do anything, but still he will realise 2 per cent. It is a tax. As soon as it is a tax, it comes within the power of the House—to levy tax. It cannot be delgated. Hence it is excessive delegation. Therefore, cl. 17 or any other clause delegating the power to levy tax to somebody else is *ultra vires* the Constitution.

MR. DEPUTY-SPEAKER: How does he term a levy a tax?

SHRI SRINIBAS MISRA: Tax is something which is levied for the continuance of Government. Fee is something levied for something done by the authorities levying it. They do somehing for the enemy property and levy something That is fee. Here a flat 2 per cent is fixed and there is nothing that is done. If you do something, you can levy that fee, but without doing anything, the Custodian will levy the fees. So this is something like delegated legislation for levying tax. It cannot be done. It is excessive delegation as a matter of fact.

SHRI DINESH SINGH: This is not, as the member says, for doing nothing. The Custodian will be managing the entire enemy property. A certain fee is being charged for that. It is not tax in my opinion.

SHRI B. K. DASCHOWDHURY: Article 366 of the Constitution under item No (29) says:

> "tax on income" includes a tax in the nature of an excess profits tax;"

So, this fee is also a tax.

MR. DEPUTY SPEAKER: The Custodian is supposed to manage the property, and for that management a certain fee is charged. According to this particular sub-section that you have pointed out, it dose not obviously come under tax. Mr. Misra has created some confusion.

SHRI SRINIBAS MISRA: Clause 17 says:

> "(1) There shall be levied by the Custodian fees equal to two per centum of—
>
> (a) the amount of moneys paid to him;"

Some person in charge of enemy property will pay money to the Custodian on his account and on that the

Custodian will charge 2 per cent. What is the work that the Custodian is doing? Simply money is given to him and he will take 2 per cent.

MR. DEPUTY SPEAKER: As I have already stated, it is a fee for the management of the property. There was also a case where the Supreme Court has held that a fee is not a tax of this nature.

SHRI SRINIBAS MISRA: Whether it is designated a fee, a toll or anything else, it may become a tax if it does not conform to the definition of fees.

MR. DEPUTY SPEAKER: If your interpretation is accepted by the House, that is a different matter. So far as I am concerned, I do not think that you can put that meaning in this particular section. I do not think that interpretation is warranted by the section or by the article of the Constitution referred to. Besides, there is the Supreme Court decision.

SHRI SRINIBAS MISRA: Will you please refer to clause 17(i) (b) which reads:

> "the proceeds of the sale or transfer of any property which has been vested in him under this Act; and"

Somebody is selling the property and he takes 2 per cent out of it. That will be a tax, there is no doubt about it.

MR. DEPUTY SPEAKER: This is commission for administration of property. Is it not permitted? Because certain administrative expenses will be incurred to maintain the property, the Custodian is entitled to levy a fee. You cannot call it a tax.

SHRI R. R. SINGH DEO (Bolangir) At the outset, I am sorry to state that our Government has become too much accustomed to the easy way of proulgating Ordinances and the Enemy Property Ordinance is a glaring example of it.

The reason justifying the Ordinance is given in the Statement of Objects and Reasons which is extremely unsatisfactory. The Emergency proclamation was revoked on the 10th of January, 1968 and the Government knew very well that the powers enjoyed by it under the Defence of India Act 1962 and the rules under it would remain in force till six months thereafter upto 10th of July 1968. The Budget session continued for about three months and this legislation was not brought in that session which ended as late as on 10th May, 1968. The Ordinance is meant for measures which are unforeseen. But it is a pity that it is used indiscriminately by this Government.

Even the information given in the Statement of Objects and Reasons is very inadequate. The data regarding the details of property held under Enemy Property by India, Pakistan and China immediately after the wars or even now are nowhere given. This House would have been able to appreciate the necessity of the Bill more if this information had been given. It is either because of the inefficiency of the Ministry or because the Minister has taken the consent of the House for granted that the basic information necessary for this legislation is not given. There may be a third reason for it, and that seems to me to be the most feasible one. The Enemy Proerty held by India as against the property held by Pakistan and China is so unbalanced that the Minister thought it wise to keep it a secret than to divulge it.

During the Pakistan aggression in 1965 we were in possession of huge proporety belonging to Pakistan. In spite of the fact that under the Emergency provisions that property should have been passed over to the Custodian of Enemy Property of India, it was not done for reasons best nown to Government. Our brave

[Shri R. R. Singh Deo]

jawans had penetrated deep into the enemy territory and had taken possession of it. But under the Tashkent Agreement a settlement was arrived at and India returned the entire "occupied territory". But it is not clear whether and to what extent Pakistan implemented the provisions of that agreement. Was it not the duty of the Government to see that whatever was laid down in the agreement was fulfilled by both parties.

The information available shows that we released to Pakistan all her property including territory, unilaterally without even looking into their intention. Pakistan continues to sit on our property in spite of the Tashkent agreement signed three years back. Information collected from the Library by me shows that Pakistan has about Rs. 101 crores worth of Indian assets and goods, which include a ship, 190 inland water vessels, assets of Indian firms and cargo as against Rs. 27 crores of Pakistani assets held by India. If it is so, who is responsible for this imbalance and how was this allowed? At some stage when we were returning Pakistani property so generously this fact could have been indicated so that at least parity could have been maintained. When I say all this it should not be misconstrued that I am not in favour of friendly relations with Pakistan or any other neighbouring country. In fact I am of opinion that all efforts should be made for such friendship, but not at the cost of our honour and property.

As far as China is concerned, India is in possession of Chinese property worth a paltry sum of Rs. 28.85 lakhs. It is surprising to find how this amount could be so small. As against this, I do not know how much of our Indian propetry has been confiscated by them in China? It is impossible to know the fact through non-Governmental channels, because of their system of Government. To add insult to injury the Chinese are still illegally occupying over 20,000 square miles which is a big precious chunk of our motherland. The Government seems to be so passive about this.

Lastly, coming to the custodian, I beg to say that there are many complaints against the way the custodian is administering the property. All efforts should be made by him to administer it so as not to invite any complaints. The individual properties should be properly maintained. The enemy firms should be well managed so as to maintain their previous rate of profits. With the experience of management of the public sector undertakings, I have my doubts as to how they are managing the firms.

I hope the hon. Minister would clarify the position before he expects me to support this Bill.

SHRI VIKRAM CHAND MAHAJAN (Chamba): Mr. Deputy-Speaker, Sir the present legislation is a welcome legislation because it is necessary that enemy property should be managed for the benefit of the country and if necessary it can be sold so that the assets can be used for the nation-building project. The present legislation is necessary also because we want to preserve the property which those people on the other side had left so that it is not wasted or looted by unruly elements but preserved for the benefit of the country.

By virtue of this ordinance which has come now, property worth Rs. 27 crores belonging to the Pakistanis and property worth about Rs. 28 lakhs belonging to the Chinese has been kept by the Custodian for purposes mentioned in the Act. But there are a few lacunae which I want to bring forth and which may be looked into. One of them is that there is a practice whereby we normally exclude the State of Jammu and Kash-

mir from the purview of any Act. It is the normal practice followed in all the legislative enactments passed by Parliament. What I submit is that the time has come when we should stop excluding the Jammu and Kashmir State from parliamentary legislation and a specific Act should be passed by virtue of which this particular provision should be deleted from all the Acts, whether it is the Code of Civil Procedure or the Criminal Procedure Code or the Enemy Property Act or any other Act. This provision to exclude Jammu and Kashmir State should be omitted. That is my submission.

Actually, we are also guilty of creating a feeling of exclusion in that particular part of our country, because we specifically give them a discriminatory treatment. Whether it is for their benefit or for somebody else's benefit, I am not going into that matter. But when a particular part of our country is there, why should we exclude it or not include it? By doing so we are giving a special treatment which is harmful to our interests. Therefore, I submit that this practice should be given up and even from this Bill this particular clause should be deleted.

The second point is that we have given exemption from attachment from decrees of courts or from execution—the property which vests in the Custodian. Who are the people that are given this exemption? It is the citizens of India who have pending cases against those people who have gone over to Pakistan or China. Their property vests in the Custodian. In the process of preserving their property, you are depriving the citizens of India from executing their legitimate claim against those properties. My submission is that this is also harmful for the citizens of India. Therefore I submit that this particular clause should also be amended.

There is a third clause which I should think should also be amended. Power is given to the Custodian to decide the claims. It is a new type of legislation which is coming in, and it is better, for the benefit of the people of India and for preserving the property, that this power is given to the judicially-trained officers. For example, there are the district judges or the magistrates who are trained in the process of deciding the cases. What you do is, you take out the administrative officers and give them the power to decide, and their entire approach is the administrative approach. The administrative officer cannot give the same justice which is available in the normal courts. Therefore, I submit that this power should also be taken away from the administrative officers, and given to the normal courts. It does not harm the interests of the State. On the other hand, it saves expenditure on the officers who will be deputed for this purpose.

With these words, I support the Bill.

13 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the clock.

The Lok Sabha re-assembled after lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair.*]

ENEMY PROPERTY BILL—*Contd.*

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): Mr. Deputy-Speaker, Sir, I feel that this is a very necessary piece of legislation and there would have been no occasion for me to speak if I did not feel that in some respects the Bill does not go far enough. Also, there is the fact that the Government has not chosen in reintroducing this Bill —it is really the reintroduction of the Enemy Property Rules in a new form —to give us the background. I have no objection and no quarrel with the hon. Minister over that, that he is bringing forward this legislation, but he ought to have given us the background.

[Shri Tridib Kumar Chaudhuri]

The very fact that we have to continue this legislation—and I may tell you that this sort of legislation is being continued in Pakistan also—these two facts are a sad commentary on what has come to be known as the Tashkent Pact. Article 6 of the Tashkent Pact lays down:—

"The Prime Minister of India and the President of Pakistan have agreed to consider measures towards the restoration of economic and trade relations, communications as well as cultural exchanges between India and Pakistan and to take measures to implement the existing agreements between India and Pakistan."

But as we find after nearly two years or more than two years after the signing of the Tashkent Pact we have to continue this enemy property legislation and consider Pakistani citizens and Pakistan as our enemy. Pakistan also, because they also have the counterpart of this legislation in their country, regards us as to its enemy.

In the statement of objects and reasons we find that it has been stated that the management of the said properties by the Custodian of Enemy Property for India has to continue as it has not been possible for the Government of India so far to arrive at a settlement with the Governments of those countries. I do not know whether our very great friends in the Soviet Union have been told about these facts and about how Pakistan has behaved in regard to those items which relate to trade, communications and other things mentioned in article 6 of the Tashkent Declaration. But I may tell you that so far as the properties of Indians in Pakistan are concerned, they have not only been taken over by the Custodian of Enemy Property in Pakistan but they are going to be sold off or disposed off, and our Indian citizens who own those properties have no assurance or surety from our Government about what will happen to their properties or what will be their fate.

I do not know whether Government keep themselves or our High Commission in Pakistan keeps itself informed about the management of Indian-owned property in Pakistan by the Custodian of Enemy Property there. But there was a news item some time back in the *Pakistan Observer* of Dacca with regard to these things, and I shall read out just one or two portions from it. I am quoting from the *Pakistan Observer* of Dacca dated Thursday, 2nd May, 1968 under the title 'Disposal of Enemy properties'. This news item is from the staff correspondent of that paper. It reads thus:

"Government is exploring the possibility of disposing of big units of enemy property against payment in foreign exchange. Prospective buyers of enemy property were asked by the Enemy Property Management Board to let it know if they were in a position to make payments in foreign exchange.".

Then the Vice-chairman of the East Pakistan Enemy Property Management Board was contacted by the staff correspondent of this paper, and this is what the staff correspondent reports:

"Mr. A. O. Raziur Rahman, Vice-chairman, East Pakistan Enemy Property Management Board when contacted over the telephone on Thursday said that all enemy property units should be advertised before sale and tender should be invited for each. The property would naturally go to the highest bidder provided the bidder fulfilled the terms and conditions laid

down by the board. He also said that different district authorities had been informed to call tenders for the smaller units and the tenders when received would be examined by the board. About the bigger units such as industries, tea gardens, etc. Mr. Raziur Rahman said that they were now being valued and tenders would be called for before completion of valuation. This would take about a month's time.".

That month has passed, and we do not know what has happened to those properties. But in all likelihood they would have been sold as the plan was for earning foreign exchange by their sale.

Now, what is the position of the Indian nationals who own those properties? Are they entitled to get any relief from Government? Is it necessary or not to have some kind of legislation on the lines of the evacuee property legislation so that those people can get some compensation and some relief and some redress? It may not be known to many that in East Pakistan there were several Indian industrial units functioning. The biggest textile mills in East Bengal were all Indian-owned. There were six or seven Indian textile mills which have been taken over by the East Pakistan Enemy Property Management Board. First, they were handed over to the Pakistan Industrial Development Corporation for management, and then they were handed over to the East Pakistan Enemy Property Management Board. and now this board is preparing to sell off those assets for earning foreign exchange. Perhaps, when these properties are sold, some money in Pakistan currency will be vested in the Custodian of Enemy Property there or the Enemy Property Management Board, and perhaps that will be put in Pakistan securities; so far as the Indian nationals owning those industrial concern and industrial establishments are concerned, they would not get anything.

I may refer to one such company whose mills were taken over by the Pakistan Government. They wrote to the Prime Minister. The Prime-Ministrs's secretariat very kindly replied and said that it was a fit case for help, and the Prime Minister's secretariat sent it on to the Ministry of Rehabilitation who in turn sent it to the Ministry of Commerce, to be disposed of by the Deputy Custodian of Enemy Property, In the end they were told that so far as the claim for compensation was concerned, it had been registered with the Custodian of Enemy Property and it would be taken up with the Government of Pakistan along with the other claims of Indians and at a time when it would be possible to hold discussions with that Government for the settlement of such claims. They have further been told that it is regretted that it is not possible either to pay them any compensation in lieu of their claims at this stage or render any other financial assistance to their concern. This may be very correct in law, but we are entitled to ask whether there should not be some kind of parity in this respect. Should we not follow Pakistan's practice in this regard? Are we not entitled to ask our Government whether our High Commission there keep themselves informed about the fate of the properties owned by Indian nationals?

I may tell you that so far as East Bengal or East Pakistan is concerned considerable property owned by Indian nationals was sold there, as I have just stated, and industrial concerns owned by Indians are now being disposed of and they may even be confiscated. The owners of these assets do not know where they stand, because our Government are helpless before the cussedness of the Pakistan Government. As we all know, the

[Shri Tridib Kumar Chaudhuri]

vessels seized by Pakistan at the Pakistani ports during the time of the hostilities have not been released, and valuable cargo relating to telecommunication equipment etc. had been sold off. But we on our part, of our own accord, released Pakistani vessels held at our ports, even though there has been no reciprocal gesture of friendliness or any easement of the situation from Pakistan's side. That is why I feel that, so far as this piece of legislation is concerned, it is still very much a necessary piece of legislation.

Here, we have been told, although no details are given, that the total value of Pakistani property in India has been, approximately, estimated at Rs. 27 crores. We have not been told whether this is all the Pakistani property or the property vested in the Custodian for the present. That thing must be made clear.

Then, if I may say so, this establishment of the Custodian of Enemy Property, so far as India is concerned is some kind of a make-believe show. That will be proved by the fact that in the Financial Memorandum it has been mentioned that the entire existing establishment of the office of the Custodian of Enemy Property is about Rs. 67,800. I know there is an office but I do not know if there is a Custodian now. Sometime back, there was only a Deputy Custodian because the Custodian had left office or he was transferred to some other job or he went on leave and he was not replaced.

In clause 4 of the Bill, there is a provision for the appointment of Inspectors. There was such a provision in the Enemy Property Rules also. But I do not know whether any Inspectors have been appointed. I do not know what work they do. Has a proper inventory of all enemy property been made or has it been left to enemy nations or to banks or to other industrial concerns, by notification, to furnish returns of property owned by enemy nationals? I want to know whether any independent inquiry has been made. All these things have not been told. I would very much like to know how many Inspectors are there and how far the powers given to the Inspectors have been properly exercised to find out what enemy properties are there individually-owned or owned by firms and whether a proper inventory has been made out.

Now, I come to clause 8 of the Bill There is a provision in sub-section (vii) of clause 8.

"transfer by way of sale, mortgage or lease or otherwise dispose of any of the properties;"

I would like some provision to be inserted here on the lines of the Evacuee Property Act and on the lines of provision which empowers the Government to give compensation to evacuees who have come over to India. I think, some provision may be made under rule-making power—I do not know whether that is possible or not. But the Government should take some power so that from the proceeds of the sale, mortage, lease or whatever it may be, the Indian natioals having counter-claims for their properties held in Pakistan by the Pakistan enemy property authorities should get some compensation, some relief. Some such provision should be there.

Lastly, I would like another provision to be inserted that the Custodian of enemy property—I would like the hon. Minister to consider this aspect also—should submit a report to the Government and it should be laid every year before the Parliament because we do not know how long this will go on, how long this Enemy Property Act will continue and how long their Enemy Property Act will continue. In spite of all the international goodwill for Indo-Pak

firendship and the latest blessings that we have received from the Soviet Union, let us be realists so far as Indo-Pak. relations are concerned. We have to live with Pakistan. So far as the management of enemy property is concerned, let us be ralists, let us have some reciprocity about it so far as Pakistan is concerned, and let the whole thing be treated on the basis of parity.

SHRI D. C. SHARMA (Gurdaspur) Mr. Deputy-Speaker, Sir, I am afraid the Ministry of Commerce has called this Bill by a wrong name. It is doing a right thing but calling it by a wrong name. Are we at war with Pakistan? Certainly not. When the Tashkent Pact, to which so many references have been made in this House, is here, it means that we are at peace with Pakistan. Are we at war with China? I do not think we are at war with China because the Chinese staged a unilateral withdrawal from our soil; of course, they have not returned our lands to us, they have not returned our property to us that is true. But I would not say that we are at war with China or at war with Pakistan. Therefore, I think that this Bill is apt to give a worng impression about the intentions of our Government, about the peaceful intentions of Co-existence, about the peaceful intentions of settling our quarrels, to the outside world. They will say: here is this country, India, standing for non-alignment and peaceful co-existence and here is this country bringing forward a Bill, 'The Enemy Property Bill, 1968'. I would. therefore, sav that this Bill should have been called by some other name. Bv what name it should have been called, I leave it to the bureaucracy. This bureaucracy is very prolific and thev can find any name for anything So. thev can find some other name for this Bill. This is my first point.

My second point is this. I want to ask you, Mr. Deputy-Speaker, one thing. You are one of the most judicious persons that I have seen in this House. I ask you, why is it that Indians are always under-rating what the so-called 'enemy' has left and Pakistan and China are always trying to over-rate what they have left? Why are we the victim of under-rating and why are they the apostles of over-rating? I think, this is inherent in the weakness of our bureaucracy; they never try to assess things at their proper value. I do not want them to under-rate; nor do I want them to over-rate, but I want them to give a correct picture of things as they are. I challenge the bureaucracy of India which has brought forward this Bill to say that the Chinese have eft properties worth Rs. 28.85 lakhs and the Pakistanis have left properties worth Rs. 27 crores. It is uter understatement. the Chinese have left properties worth wherever they go; they can turn stone into marble wherever they go. The Pakistanis know how to filch the properties of their neighbours; they have made an art of that. And here we are told that they have left Rs. 27 crores of properties and the Chinese have left Rs. 28 lakhs worth of properties.

I think the Custodian has not done his work properly. The inspectors have not been diligent in the performance of their duties. They have not given correct facts and figures; they have not given us a correct assessment. If this had been done, I think we would have been on firmer ground than we are. Unfortunately, this bill comes to us in a climate of under-estimation. I think this is not the right thing to do.

SHRI R. D. BHANDARE (Bombay Central): Climate of underestimation?

SHRI D. C. SHARMA: He does not understand English. What can I do? My third point is this. We have appointed a Custodian of Enemy Property. What powers have been given to him? Somebodv was saving that he has been given this power and that. I say the Custodian has not

been given any power? How long are we going to look after these properties? How long are we going to keep them in repair? How long are we to the self-appointed "proprietors" of these properties

You know that we all hold Rabindranath Tagore in the highest estimation. I am a humble follower of him as you are. The other day I read in the papers that the House of Rabindranath Tagore in East Pakistan is in a state of utter decay. One part of it was occupied by an office. The study in which Tagore used to write his poems, stories and dramas was crumbling. They were thinking of disposing of that house.

Instead of calling this functionary the Custodian of Enemy Property, we should call him the Custodian of disposal of Enemy Property. Because they are trying to dispose of the properties of one of our great men, that international figure, that great poet who brought a great name to this country. They are going to dispose of that property, and here we are trying to preserve the properties of some merchants, some Khojas and some Bohras and some others--I have great rgard for Khojas and Bohras. We are trying to preserve the property of those persons while they are trying to demolish and dispose of the properties of even a great savant like Rabindra Nath Tagore. Therefore, I say that this Custodian cannot have even as much power as the Assistant in the Ministry has.

Some time back I said that the Government of India was not run by Ministers or by Secretaries or Joint Secretaries or Deputy Secretaries, we have a battalion of them, but is run by the Assistant. The Assistant is a great man in this country and I tell you that this Custodian does not have as much power as an Assistant has in the Government of India.

Then, what is this fee of 2 per cent? We have been reduced to the status of a commission agent or contractor. Even contractors charge a greater amount, but this Custodian will have a fee of only two per cent. What kind of contractors is he, what kind of Commission agent is he? Who will respect him, who wil look up to him for the redress of any grievance? Who will care for him. Nobody will do so. Therefore, I think that this Bill is misconceived and misdrafted and that this Bill has not been properly used for the interests of Indians.

I am not going to be here the agent of somebody for ages and ages to come. We left properties worth Rs. 500 crores in West Pakistan and we got property here worth Rs. 100 crores. I think the time has come when this institution of the Custodian of Enemy Property should be wound up. It should be wound up at once, without any delay, and all the moneys received from the sale of that propetry should be distributed among those nationals of India who have been deprived of their property there. It is a very strange thing. One hand washes the other, but here we are washing both the hands of the enemy, both the feet of the enemy. I think this state of affairs should come to an end. This Custodian should also become, if nothing else, a distributor of the proceeds of the sale of the property of the Chinese. Is our country worse than the Phillippines or Indonesia or Malaysia? How did they treat the Chinese?—with a great deal of self-respect for their own country. And here we are not showing any kind of self-respect so far as our country is concerned, and so we are carrying on the business of the enemy. Our Government has bcome a mercantile government.

I thought it was the Raja's Government. I thought is was the princes Government, that it was a socialist Government and a Government of the people, by the people and for the people. But our Government is now

going to carry on the business of the enemy. You, Sir, do not carry on my business even though I am your friend. They want to carry on the business of the enemy and take action for recovering any money due to th enemy. What odly persons we are; we are saints and meharbabas of the 20th century. Then, we shall take action for "recovering any money due to the enemy." There is also provision to 'make any contract and execute any document in the name and on behalf of the enemy. We are agents. This Bill slanders the good name of India. It is a scandalous Bill in this sense. A necessary Bill no doubt, but scandalous in the sense that it wants to 'institute, defend or continue any suit or other legal proceeding, refer any dispute to arbitration and compromise any debts, claims or liabilities', as our Government has become munshis of these peope, as if we have become the solicitors of these people. What road are we adopting? You will say that all this is written in our panch sheel. I agree with you but even Panch Sheel cannot go beyond a certain limit. I therefore say that the bureaucracy should have done better and brought forward a Bill which would have been in conformity with the needs of the Indians and not in conformity with the needs of Pakistan or China. In this House you want us to do something for Pakistan and China which Pakistan and China are not going to do for you for one hundred years. What wonderful relations we have and what a great country we are and what great bureaucracy we have and what great ideas do we have. My heart bleeds when I read this Bill bcause I know it is not in conformity with the aspirations of the common man in this country. It may be in conformity with the bureaucracy of the country but is certainly not in keeping with the needs of the country.

MR. DEPUTY-SPEAKER: I should like to point out that the time allotted is three hours and we have already taken more than an hour. We may need about an hour for clause by cluse consideration. I request Members to confine their remarks to ten minutes.

श्री यज्ञ दत्त शर्मा (ग्रमृतसर) : माननीय उपाध्यक्ष महोदय, यह विधेयक जो शत्रु देशों से सम्बन्धित यहाँ के नागरिकों की सम्पत्ति की व्यवस्था के लिये लाया गया है, मैं समझता हूं कि एमरजैन्सी एक्ट के समाप्त होने के बाद जैसा कि उद्देश्यों के वक्तव्य में इस विधेयक के बारे में बताया गया है, इस प्रकार के विधेयक की ग्रावश्यकता थी, लेकिन सवाल एक दूसरा है— स प्रकार का विधेयक जो हम ला रहे हैं, जिसकी ग्रावश्यकता ग्रनुभव की जा रही है, इसी प्रकार का एक विधेयक एमरजैन्सी खत्म होने के बाद पिछले सत्र में लाया गया था जिसे ग्रनलाफुली एक्टिविटीज एक्ट के रूप में हम ने पास भी किया था। सरकार ने राष्ट्र विरोध तत्वों के दमन के बारे में कानूनी ताकत मांगी थी, राष्ट्र की ग्रान्तरिक सुरक्षा को बनाये रखने के लिये सरकार उस कानूनी ताकत को लेना चाहती थी, सदन ने सरकार को वह ताकत दी, परन्तु बड़ा दुख होता है कि इस प्रकार के कानूनों के द्वारा जिन व्यवस्थाग्रों को कायम करने के लिये सरकार विधि बल चाहती है, समय ग्राने पर उसका उपयोग नहीं कर पाती। स सदन में बैठे हुए बहुत से सदस्यों तथा ग्रधिकांश देशवासियों में यह विश्वास नहीं बनता है कि सरकार इस कार की शक्ति प्त करके उचित रीति से उचित समय पर उस का उपयोग करेगी जिन उद्देश्यों के लिये वह शक्ति प्राप्त की जाती है, उन उद्देश्यों की पूर्ति हो पायेगी।

ग्रनलाफुल एक्टिविटीज एक्ट की ताकत प्राप्त करने के बाद भी ग्राज काश्मीर में शेख ग्रब्दुल्ला जिस सीमा तक जाकर बोल रहे हैं जो बातें उन्होंने कही हैं उन्होंने इस सदन की प्रभुसत्ता को चुनौती दी है

[श्री यशदत्त शर्मा]

उन्होंने भारत की स्वायत्ता को चुनौती दी है यू० एन० ओ० तक में केश को ले जाने की बात कही है, आज वे हमारी सीमा पर मुजाहिद भेज रहे हैं, समाचार-पत्रों में ये सारी बातें छपी हैं, ऐसी स्थिति में भी अनलाफुल एक्टिविटीज एक्ट की जो ताकत सरकार ने ग्रहण की थी, आज उस ताकत की कार्यान्विति कहीं दिखाई नहीं देती है। मेरे कहने का अर्थ यह है कि आज सरकार इस प्रकार की सम्पत्ति की व्यवस्था के लिये किसी प्रकार की शक्ति, किसी प्रकार के कानून की ताकत लेना चाहती है तो उस ताकत को ले, हम इस प्रकार के प्रावधान को, इस प्रकार के विधेयक को समर्थन देना चाहते हैं, परन्तु प्रश्न सरकार को ताकत देने का नहीं है प्रश्न सरकार के द्वारा कार्यान्विति का है। सरकार की कार्यान्विति नीति, उस के कर्तृत्व के सामर्थ्य का जहां तक प्रश्न आता है पिछले कई वर्षों से इस सदन और इस देश की जनता का विश्वास उठ गया है कि सरकार कार्यान्विति के अन्दर किसी प्रकार अपने कर्त्तव्य का परिचय दे पायेगी।

इस स्थिति में मेरा यह कहना है कि आज सरकार अगर इस कानून को पास कराने जा रही है तो सरकार को इस पर विचार करना होगा—हमारे देश के अन्दर जहाँ तक पाकिस्तान और चीन का सवाल है, पाकिस्तान की सम्पत्ति हमारे देश में बहुत ज्यादा है चीन की सम्पत्ति बहुत थोड़ी है। उस पाकिस्तान की सम्पत्ति के प्रति या पाकिस्तान के साथ इस सम्पत्ति से सम्बन्धित नीति पर जब हम विचार करते हैं तो मुझे ऐसा लगता है कि पहले भी सरकार के पास इस प्रकार की कानूनी ताकत थी, लेकिन आज तक सरकार ने उस बारे में क्या किया? मैं एक उदाहरण आपके सामने रखना चाहता हूं डालमियां जी की एक सीमेन्ट मिल पाकिस्तान के अन्दर थी उस के सम्बन्ध में पाकिस्तान से समझौता हुआ, उस मिल को वहाँ पर रख कर चार करोड़ रुपये का सीमेन्ट भारत को देने की बात कही गई, पाकिस्तान के नैशनल बैंक के साथ यह समझौता हुआ लेकिन उस के बाद जैसे ही यह अनडिक्लेअर्ड वार हुई, पाकिस्तान के साथ हमारा युद्ध हुआ, सीमेंन्ट सहित शेष सारी चीजों पर वहां की सरकार ने कब्जा कर लिया, आज भी यह मामला इन्टरनेशनल चेम्बर आफ कामर्स में पड़ा हुआ है, लेकिन सवाल यह है कि पाकिस्तान ने हमारे जहाजों को रोका, हमारी अरबों रुपये की सम्पत्ति, हमारे शेयर्स, हमारी दूसरी-तीसरी सभी चीजों को पाकिस्तान ने जब्त कर लिया, उस के मुकाबले में हम यहां पर क्या कर रहे हैं। हमारे पास तब भी कानूनी ताकत थी और आज भी हम यह महसूस करते हैं कि सरकार अगर कार्यान्विति के बारे में अपनी बुद्धि स्पष्ट नहीं करेगी, नीति स्पष्ट नहीं करेगी, तो फिर इस प्रकार की ताकत इकट्ठा करने से कुछ नहीं बनेगा। हथियार तो बहुत जमा कर लेते हैं, लेकिन जिस समय साहस और बल के साथ, हिम्मत और दिलेरी के साथ मौका आने पर उन हथियारों के इस्तेमाल की बात आती है तो मुझे दुख के साथ कहना पड़ता है कि इस सरकार के पास वह साहस और बल नहीं है, वह शक्ति दिखाई नहीं देती है—यह बात दुख की बात है। जब इस प्रकार के विधेयक ड्राफ्ट किये जाते हैं, पंडित जी ने तो इस विधेयक का भाषा की दृष्टि से भी पोस्टमार्टम किया है, लेकिन जब इस प्रकार के ड्राफ्ट तैयार किये जाते हैं तो ब्यूरोक्रेसी कलम तोड़ देती है और जब मिनिस्टरों की तरफ से उन का समर्थन किया जाता है तो मेरे पास बैठे हुए ये कांग्रेसी भाई थपकियां मारमार कर मंच तोड़ देते हैं लेकिन जब वक्त आता है कार्यान्विति का तो यह सरकार दम तोड़ देती है उस को किसी भी तरह से चला नहीं पाती है।

आज सवाल यह है कि समय आने पर हम उस चीज को कितने साहस और दिलेरी के साथ लागू कर सकते हैं, आज आवश्यकता इस बात की है कि पाकिस्तान के साथ हमारी सम्पत्ति का सब से ज्यादा लगाव है, पाकिस्तान की इस देश के अन्दर करोड़ों रुपये की सम्पत्ति है, बल्कि उस से भी ज्यादा सम्पत्ति है अरबों रुपये की सम्पत्ति है पाकिस्तान ने भी हमारी अरबों रुपये की सम्पत्ति निगली है—ऐसी स्थिति में जैसे के साथ तैसी नीति अपनाने का हमारी सरकार निश्चय करती है, तब तो इस कानून के लाने का लाभ सरकार को और इस देश को हो सकेगा लेकिन यदि सरकार अपनी नीति में परिवर्तन करने को तैयार नहीं है, तब इस का कोई लाभ नहीं होगा। इस लिये मैं आग्रहपूर्वक सरकार से कहना चाहता हूं कि सरकार कानून की ताकत लेना चाहती है—इस देश की सुरक्षा के लिये, राष्ट्र सम्मान के लिये, संसार के चित्र में भारत का स्थान प्रतिष्ठित करने के लिये—तो यह ताकत देने के लिये हम सहर्ष तैयार हैं लेकिन हमारा अब तक का अनुभव यह बताता है कि सरकार कार्यान्विति के द्वारा, इम्पलीमेन्टेशन के द्वारा व्यवहारों के द्वारा उस शक्ति का जो शक्ति इस सदन के द्वारा इस सरकार को दी जाती है, परिचय नहीं देती है। यह दुख का विषय है। इस नाते मैं कहना चाहता हूं कि पाकिस्तान एक गुंडा देश है, उसकी हर प्रकार से गुन्डा नीति हमारे प्रति रहती है। उसका मुकाबला करने के लिए सरकार को जिस प्रकार का व्यवहार पाकिस्तान के प्रति करना चाहिये, उस प्रकार की बात सरकार आज नहीं सोचती है। हमारे देश में कितनी पाकिस्तान की सम्पत्ति पड़ी हुई है लेकिन सरकार कोई निर्णय लेने के लिये तैयार नहीं है। कड़ाई के साथ कोई पग उठने के लिये तैयार नहीं। कश्मीर के प्रश्न को सरकार ने इसमें से निकाल दिया है। इस विधेयक की परिधि से कश्मीर राज्य को निकाल दिया। मैं समझता हूं सरकार को इस बारे में अपना मन स्पष्ट करना चाहिये क्योंकि फिर सदन में बड़ी आशंकाएं पैदा होती हैं। सरकार दुनिया के सामने और इस देश के सामने अपनी नीति का खोखलापन प्रदर्शित कर रही है। क्या कश्मीर भारत का हिस्सा नहीं है? यह सम्पत्ति की समस्या इस देश के अन्दर किसी पाकेट में अगर सबसे ज्यादा है तो वह कश्मीर में है। कश्मीर को इस विधेयक की सीमा से निकाल कर सरकार को पाक अधिकृत काश्मीर से जो लोग निकल कर आये हैं, उनका कोई विचार नहीं है। आज कश्मीर में करोड़ों की सम्पत्ति इस प्रकार की पड़ी हुई है जिसके ऊपर सरकार कुछ नहीं कर सकती है, कस्टोडियन कुछ नहीं कर सकते हैं क्योंकि इसकी परिसीमा के अन्दर वह चीज नहीं आती है, फिर सरकार विचार कैसे करेगी। तो कश्मीर के लिये क्या प्राविधान करना चाहिये। 370 धारा को समाप्त करना चाहिये अपने राष्ट्र का विकास करते हुए, राष्ट्र के छोटे से छोटे अंग को भी हम अपनी परिसीमा से बाहर नहीं निकाल सकते हैं। आज सरकार कश्मीर को छोड़ कर चलती है जिससे मुझे ऐसा लगता है कि सरकार देश की समस्याओं के बारे में टुकड़ों में विचार करती है। सामूहिक दृष्टि से जैसा विचार होना चाहिये वैसा विचार नहीं करती है। लायलपुर और दूसरे स्थानों पर हमारी कपड़ा मिलें थीं और अन्य अनेक प्रकार की सम्पत्ति थी – पाकिस्तान ने उनको जब्त कर लिया लेकिन उनकी जो यहां पर सम्पत्ति है, पाकिस्तान के जितने नेशनल हैं, उनके साथ शेयरहोल्डर्स बन कर यहां के लोग बैठे हुए हैं। क्या सरकार निश्चित रूप से यह विचार करने के लिये तैयार है कि जितने पाकिस्तानी नेशनल्स हैं जिनकी सम्पत्तियों के अन्दर दूसरे लोग शेयरहोल्डर्स हैं उन सारी सम्पत्तियों को इस विधेयक के पास हो जाने के बाद, इस ऐक्ट के अन्दर उन सारी चीजों को जब्त करेगी और क्या सरकार यह विचार करके लेगी कि जितने लोग पाकिस्तान के नागरिक यहां बैठे हुए हैं उनको एनिमी डिक्लेयर करेगी?

[श्री यश दत्त शर्मा]

उनको शत्रु घोषित करेगी ? जो यहां के नागरिक नहीं हैं और वहां की सम्पत्ति के साथ जुड़ कर बैठे हैं उनकी सम्पत्ति को शत्रु सम्पत्ति घोषित करके उस पर अधिकार करने का विचार सरकार को करना चाहिये। सरकार को यह करना होगा। पाकिस्तान के प्रति, चीन के प्रति या किसी भी शत्रु देश के प्रति जब तक सरकार ज्यों की त्यों नीति नहीं अपनायेगी तब तक इस देश का आर्थिक हित साधन नहीं कर पायेगी। आज हमारे यहां करोड़ों रिफ्यूजी बैठे हुए हैं उनको निर्वाह साधन नहीं मिलते हैं और दूसरी तरफ ऐसे अड्डे बने हुए हैं जो कि राष्ट्र विद्रोह के केन्द्र हैं। अगर सरकार जांच करेगी तो उसको पता चलेगा कि कई ऐसे छिद्र हैं जिनमें देश विरोधी गतिविधियां बहुत तेजी से चल रही हैं। सरकार को इन सब चीजों पर ध्यान देना चाहिये। त्रिदिब कुमार चौधरी जी ने जो सुझाव दिया है, मैं समझता हूं कि बड़ा योग्य सुझाव है कि कस्टोडियन भी पोलिटिकल कस्टोडियन बन सकते हैं, उनकी पोलिटिकल हेंडलिंग्स चल सकती हैं। सरकार सम्पत्ति संरक्षण के प्रश्न को राजनीति का विषय न बनने दे। इस विधेयक के द्वारा जहां सम्पत्ति पर अधिकार करना है वहां दूरगामी नीतियों की दृष्टि से राष्ट्र की सुरक्षा का विचार सबसे ज्यादा है ? शत्रु देशों को हमारे देश की नीति से पूरी तौर पर सबक लेना चाहिये। उसको पता लगना चाहिये कि अगर तिल भर हम इस देश से बिगाड़ करेंगे तो ताड़ भर बिगाड़ हमको मिलेगा, अगर हम एक उंगली दिखायेंगे तो हमें मुक्का मिलेगा। इस प्रकार से हम कई शत्रु देशों की शत्रुता को भी कम कर सकते हैं और देश की सुरक्षा को भी बल दे सकते हैं और अपने देश को बिगड़ी हुई आन्तरिक स्थिति का भी सुधार कर सकते हैं। इस लिये मैं समझता हूं इसमें राजनीतिक ढंग की चीजें नहीं चलनी चाहिये। अगर आज सरकार से सेक्युलरिज्म को आड़ के अन्दर इस कानून को लेने के बाद भी कल को इसी तरह से निठल्ली हो कर बैठी रही और कुछ नहीं कर पाई कि यहां हाथ रखेंगे तो यहां वोट जायेगा और वहां हाथ रखेंगे तो वहां वोट जायेगा, कश्मीर में हाथ लगायेंगे तो वहां स्थिति बिगड़ जायेगी, आसाम में कुछ करेंगे तो चर्च पालिटिक्स खराब हो जायेगी और नक्सलबाड़ी में कम्युनिस्ट भाई बिगड़ जायेंगे, मैं समझता हूं इस तरह से बच करके सरकार इस कानून को पूरी तरह से कार्यान्वयन नहीं कर पायेगी। इस ताकत को ले कर सरकार देश के प्रति तभी योग्य व्यवहार कर पायेगी और तभी इस कानून की ताकत का उपयोग भी कर पायेगी। अगर सरकार अपनी क्रियान्वित को दृष्टि रखकर पूरी तरह से विचार करके चलेगी।

मैं अन्त में यह भी कहना चाहूंगा कि जो भी हम कस्टोडियन मुकर्रर करें उनकी वर्ष भर की जितनी गतिविधियां हों उनका एक प्रतिवेदन वर्षानुवर्ष इस संसद में उपस्थित हो ताकि संसद को पता लग सके कि इस सम्बन्ध में वे क्या कर रहे हैं और क्या कर पाए हैं। इन शब्दों के साथ मैं इस बिल का, इस सरकार की नीतियों का, जहां तक कि सरकार उसकी क्रियान्वित की दृष्टि से, सुधार करती है तो अपने इन कुछ संशोधनों के साथ, समर्थन करता हूं।

SHRI RANDHIR SINGH (Rohtak): Mr. Deputy-Speaker, Sir, I have stood up to support this Bill fully. I quite realise the position of Government in this regard. Our relations with Pakistan are not at all satisfactory. They are very strained. So is the case with China also. In these circumstances, if you go through the provisions of the Bill you will find that it was very much warranted that this Bill should have come forward. Hence the Minister has brought forward this Bill before the House.

I may be permitted to go through the provisions of the Bill, and make

my own observations. I hope the Minister would kindly consider them. Firstly, if you will take clause 1(2) of the Bill I am pained to see that it extends for the whole of India except the State of Jammu and Kashmir. It applies also to all citizens of India outside India and to branches and agencies outside India of companies or bodies corporate registered or incorporated in India. By this, Sir, we are only strengthening the hands of not only Pakistan and China but also all our enemies who are not at all one with us so far as Kashmir is concerned. As a matter of fact, Kashmir is the bone of contention so far as our relations with Pakistan are concerned, and to keep Kashmir outside the scope of this Bill does not seem to be proper, I feel that this Bill should have been made equally applicable to every part, every corner and every inch of territory of our country.

Secondaly, let us take up clause 6. There is something very contradictory in this also. In clause 6 it is said: "after giving a reasonable opportunity to the transferee to be heard in the matter". This applies to such cases when the Custodian is vested with the property or when the property is pending with the Custodian, and if any transfer is made in respect of that property then the transferee has a right to be heard. This is a very strange procedure. As a matter of fact, the very vesting of the property with the Custodian is not something of a permanent nature. It is only something transsitional, something temporary, and a provision like this will result in a lot of litigation and transfers being made by interested persons on behalf of the enemy. Then the transferees will be interested in getting hold of the property somehow or the other. They have a right to be heard. There wil be a large number of custodians who will be dealing with such cases. This provision, as I said, will give rise to a multiplicity of unnecessary litigation. What I feel is, one or two simple sentences would have been sufficient in this clause saying that during the pendency of this property with the Custodian a transfers in favour of anybody would be void. That would have been sufficient. This is what I wanted to say in respect of clause 6.

15 hrs.

Now kindly take clause 8. So far as the maintenance of the property or preservation of the property is concerned, it is all right. But if you go a little further you will find that it says:—

> "may incur such expenditure out of the property as he considers necessary or expedient for the maintenance of that individual or his family in India".

We are going to maintain the families of the enemies here in India out of the proceds of the property which is in dispute, is something absolutely incorrect. We are holding this property as a sort of a hostage or ransom and we are getting so kind towards the enemy that even individual member of his family are going to be maintained by us out of the proceeds of the property. It does not only look nice but the very purpose of the Bill is defeated. So I would like that at least the last three lines of this clause should be deleted. So far as the maintenance of the property is concerned, it can be maintained out of the proceeds of the property itself.

Then, kindly take clause 9. This is something very crucial. It has been said by my two friends—my friend from the side opposite and my friend, Shri Mahajan—that this provision of exemption from attachment is the very crux of the whole Bill. Nearly Rs. 100 crores worth of our property is on the other side. Property worth hundreds of crores of rupees are in Pakistan and nothing has been paid to our displaced persons from East and West Pakistan. They have not been compensated even to the extent

[Shri Randhir Singh]

of 2 per cent. Nobody knows how long this bad relationship with Pakistan would continue. So I feel that the exemption of this property from attachment for a *bona fide* claim with a decree of a competent court, is too much and earnestly through you, I would request the hon. Minister that this exemption should be deleted; clause 9 should be suitably amended.

Finally I would like to say something about the penalty clause, clause 20. If you would kindly go through the clause. you would appreciate that the sentence provided is extremely meagre and rather ridiculous. It is six months. You know, Sir, under sections 323, 324 and 325 for just showing a slap, it is three years. But if somebody colludes with the enemy or the enemy colludes with somebody in the country and the property is disposed of or there is cheating of that kind, the penalty is only six months or fine. This is something extremely ridiculous and very meagre. It does not meet the ends of justice. It should be deterrent and should not be less than three years and fine just as it is under section 420 IPC. If any offence is made out under clause 7, sub-clause (1), the sentence is six months and if it is under clause 10, sub-clause (2), clause 11, sub-clauses (1) and (2) and clause 15, sub-clause (2), the penalty is Rs. 500—it is further reduced. I maintain very vigorously and most vehemently that the penalty should be deterrent so that the property may not be disposed of so easily and conveniently by the interested sections.

Lastly I would like to put it with all the emphasis at my command that the vesting of the property with the Custodian should not be an endless process. It should be of a temporary nature. Let us pray that our relations with Pakistan improve, but if they continue to be as they are, after the lapse of a certain time, may be two years or three years, this property should be made available to those people who have lost in East or West Pakistan. In whatever manner we can compensate them, we should compensate these people becaus these are the people who have suffered much.

श्री इस्हाक सम्भली (ग्रमरोहा) : उपाध्यक्ष महोदय, जिस तरह के मासूम लफ्जों में यह बिल लाया गया है ग्रौर जिस तरह कहा गया है कि इस बिल का मकसद उन एनिमी प्रापरटीज पर ग्रागे भी कस्टोडियन का मैनेजमट बनाये रखना ह ग्रगर उसी तरह से इस पर ग्रमल, प्रैक्टिस भी देखने में ग्राई होती तो शायद मुझे कुछ कहने की जरूरत नहीं पड़ती । ग्रब कस्टोडियन के मातहत जो प्रापरटीज ग्राई ग्रौर वह जिन को दी गई मुझे दु:ख के साथ कहना पड़ता है कि उस में मुनासिव कार्यवाही नहीं की गई । किस तरीक़े पर किन किन कंसिडरेशंस के साथ, पोलिटिकल कंसिडरेशंस के साथ ग्रौर कुनबा-परवरी की स्प्रिट के साथ यह जायदादें दी गई ? यह जायदादें बजाय हक़दार लोगों को देने के वह कौड़ियों में उन को दी गई जिनको कि वह देना चाहते थे । मैं यह भी कहूंगा कि हमारे रेफ्यूजी भाइयों को जो दी गई तो बहुत सी जायदादों में सटेटी नहीं की गई । कभी उन को कहा गया कि यह जायदादें उन्ह हायर परचेज़ पर दी जायेंगी । कभी कहा जायगा कि फिलहाल किराये पर रहो ग्रागे चल कर इन जायदादों के मालिक बना दिये जाग्रोगे । लेकिन ग्राज तक कितनी ही सारी जायदाद ऐसी हैं जिनके कि बारे में सटेटी नहीं है ग्रौर उन में रहने वालों को मालूम नहीं है कि उन का क्या होगा ।

उपाध्यक्ष महोदय, इस में जिल तरीक़े पर ग्रमल किया गया है ग्रौर कस्टोडियन का जो हमारा तजुर्बा रहा है वह यह है कि जो लोग भारत से चले गये यह जो एनिमी की प्रापरटी है उस को लेने के ग्रलावा कितने ही इंडियन सिटीजंस की जायदादें भी उस में ली गई । मैं ग्राप के जरिए से मिनिस्टर साहब से चाहूंगा कि वह मेहरबानी कर के क्या कोई

एक ऐसा चार्ट मेज पर रखेंगे जिससे यह मालूम हो सके कि कितनी जायदाद जो ग़लत तौर पर ली गई थी वह रेस्टोर की गई और कितनी उज्रदारियां और दरख्वास्तें आई हैं इस के वास्ते कि जिन को ग़लत तौर पर लिया गया हो और इस तरह से ग़लत तौर पर उन्हें लिये जाने से इतनी परेशानियां उठानी पड़ी और यह कि क्या ग़लत तौर पर लेने वालों को कोई सजाएं दी गई ? मैं मतालबा करूंगा कि इस सिलसिले में सरकार की तरफ़ से कोई चार्ट आये ताकि उन लोगों को जोकि यहां के हिन्दुस्तानी नागरिकों और शहरियों को परेशान करती हैं उन को भी जरा मालूम हो कि उन की ग़लत कार्यवाही का क्या नतीजा हुआ है ।

मैं क्या अर्ज करूं बाक़ी यहां दिल्ली में, राजस्थान में, असम में और खुद उत्तर प्रदेश में आज ही मेरे साथी श्री बनर्जी बतला रहे थे कि कानपुर में ऐसी बहुत सी मिसालें मौजूद हैं कि हिन्दुस्तानी शहरी हैं, यहां मौजूद हैं लेकिन मारे मारे फिर रहे हैं और उन की जायदाद को इवैकुयी प्रापरटी डिक्लेयर कर दिया गया है । दिल्ली में तो मैं कह सकता हूं कि कितने ही कबरिस्तान वह हैं जिन पर सरकार ने कब्जा करके दफ्तर बना लिये हैं । जब यहां के रहने वाले उधर पाकिस्तान चले गये तो उन की जायदादों पर जो कब्जा किया गया वह बिल्कुल ठीक हुआ लेकिन क्या बेचारे कबरों में रहने वाले भी चले गये थे ? लेकिन उन कबरिस्तानों पर कब्जा कर के उन पर सरकारी दफ्तर बना लिये गये । ऐसा अगर पब्लिक के किसी आदमी ने किया होता तो एक हद तक वह समझ में आने वाली बात थी कि वह बहुत परेशान थे उन्होंने कब्जा कर लिया लेकिन सरकार ने यह कार्यवाही की और कितनी जगहों पर आज यह चीज देखने को मिल सकती है । इसी दिल्ली के अन्दर और दूसरी जगहों पर भी कबरिस्तानों पर सरकारी दफ्तर और सरकारी इमारतें बना ली गई हैं । जरूरत इस बात की है कि उस के लिए एन-क्वायरी कराई जाये ।

उपाध्यक्ष महोदय, अगर आप बिल्कुल दिल्ली के नजदीक़ नजर डालेंगे तो पायेंगे कि हजारों इमारतों को उजाड़ दिया गया है । वह मौजूद हैं और कह रहे हैं कि हम यहां मौजूद हैं, सामने खड़े हुए हैं लेकिन उन की जायदादों को इवैकुयी प्रापरटी डिक्लेयर कर दिया गया । जब उन्होंने डिमांड की, उज्र-दारियां पेश की तब उन को कहा गया कि उन्हें सरप्लस लैंड दिया जायेगा । पहले सरप्लस लैंड दे दिया गया फिर बाद में कह दिया गया कि यह सरप्लस लैंड नहीं है और यहां से भी निकलिये । हिन्दुस्तान के रहने वाले हिन्दुस्तानी शहरी जिनसे कि आप ने उन का मकान व जायदाद छीनी है वह अपने मकान छिने हुए देख रहे हैं और वह आज परेशान खड़े हुए हैं । यह इस बिल का नतीजा रहा है । इस के साथ ही एक अजीब लतीफा यह है कि हर ना-इन्साफी और हर कानून के लिये यह मौका दिया जाता है कि उस की अपील अदालत में हो सके, लेकिन इस के लिये अदालत में अपील नहीं । अदालत को हक नहीं दिया गया अपील सुनने का । कस्टोडियन हो अपना अफसर मुकर्रर करेंगे जो अपील सुनेगा । कुदरती बात है कि जिस डिपार्टमेंट का अफसर होगा जो कि अपील सुनेगा या उज्रदारी सुनेगा वह उस डिपार्टमेंट के एग्जिक्यूशन में हमदर्दी रखेगा और उस डिपार्टमेंट के वास्ते हमदर्दी रखेगा । बार बार यह मांग की गई कि सिविल कोर्ट में इस की अपील जानी चाहिये और मैं आज भी अर्ज करूंगा वजीर साहब से कि वह इस की अपील के लिये सिविल कोर्ट के दरवाजे खोल दें ।

आज कितने हो लोग मिलेंगे जो मारे मारे फिर रहे हैं । हर एक के पास तो इतना पैसा नहीं है कि वह कस्टोडियन के दफ्तर के सामने जा कर खड़ा हो सके । इसलिये उस को इस बात की सहूलियत होनी चाहिये कि वह कोर्ट में जा सके । जैसा मेरे मोअज्जिज दोस्त

[श्री इसहाक सम्भली]

श्री महाजन ने फरमाया इस की अपील की इजाजत सिविल कोर्ट के लिये दी जानी चाहिये। जरूरत इस बात की है कि इस तरह की तरमीम इस बिल में सरकार की तरफ से लाई जाये जिस में कि कोई भी प्रापर्टी जो यहां से जाने वाले की हो या दुश्मन की हो वह बाकी न रहने पाये, वह कस्टोडियन के पास आ जाये, लेकिन साथ ही साथ कोई प्रापर्टी या कोई चीज जो किसी हिन्दुस्तानी से ली गई हो वह उसके यहां न आ जाये और कोई हैरेस्मेंट किसी का न किया जाये। अगर इस तरह की तरमीम आये तब यकीनन हम इस बिल की ताईद करेंगे।

आज खुद इस दिल्ली के अन्दर सेंट्रल गवर्नमेंट की नाक के नीचे और इस के पड़ोस के यू०पी० और राजस्थान में शायद हजारों जायदादें ऐसी हैं जिन के मालिक यहां पर मौजूद हैं और उन पर गलत तौर पर कब्जा कर लिया गया है। सैकड़ों मस्जिदों और सैकड़ों कबरिस्तानों को ले लिया गया है। मैं अर्ज करूंगा कि उन्हें वागुजार किया जाये और इस के लिये एक कमीशन अप्वाइंट किया जाये जो इस की एन्क्वायरी कराये और उन्हें वागुजार कराये, ताकि सेकुलर हिन्दुस्तान के मत्थे पर यह कलंक न रहे कि वहां पर इबादतगाहों और कब्रिस्तानों पर कब्जा कर लिया गया है।

[شری اسحاق سنبھلی (امروہا) :
اپادھیکش مہودئے - جس طرح کے معصوم لفظوں میں یہ بل لایا گیا ہے اور جس طرح کہا گیا ہے کہ اس بل کا مقصد ان اینیمی پراپرٹیز پر آگے بھی کسٹوڈین کا مینیجمنٹ بنائے رکھنا ہے اگر اسی طرح سے اس پر عمل - پریکٹس بھی دیکھنے میں آتی ہوتی تو شاید مجھے کچھ کہنے کی ضرورت نہیں پڑتی - اب کسٹوڈین کے ماتحت جو پراپرٹیز آئیں اور وہ جن کو دی گئیں مجھے دکھ کے ساتھ کہنا پڑتا ہے کہ اس میں مناسب کارروائی نہیں کی گئی - کس طریقے پر کن کو کنسیڈریشنس کے ساتھ - پولیٹیکل کنسیڈریشنس کے ساتھ اور کنبہ پروری کی اسپرٹ کے ساتھ یہ جائدادیں دی گئیں - یہ جائدادیں بجائے حقدار لوگوں کو دینے کے وہ کوڑیوں میں ان کو دی گئیں جن کو کہ وہ دینا چاہتے تھے - میں یہ بھی کہونگا کہ ہمارے ریفیوجی بھائیوں کو جو جائدادیں دی گئیں تو بہت سی جائدادوں میں سیٹلمنٹ نہیں کی گئی - کبھی ان کو کہا گیا کہ یہ جائدادیں انہیں ہائر پرچیز پر دی جائینگی - کبھی کہا جائیگا کہ فی الحال کرائے پر رہو آگے چل کر ان جائدادوں کے مالک بنا دئے جاوگے - لیکن آج تک کتنی ہی ساری جائدادیں ایسی ہیں جن کے کہ بارے میں سیٹلمنٹ نہیں ہے اور ان میں رہنے والوں کو معلوم نہیں ہے کہ ان کا کیا ہوگا -

اپادھیکش مہودئے - اس میں جس طریقے پر عمل کیا گیا ہے اور کسٹوڈین کا جو ہمارا تجربہ رہا ہے

وہ یہ ہے کہ جو لوگ بھارت سے چلے گئے یہ جو اینیمی کی پراپرٹی ہے اس کو لینے کے علاوہ کتنے ہی انڈین سٹیزنس کی جائدادیں بھی اس میں لی گئیں - میں آپ کے ذریعہ سے منسٹر صاحب سے چاہونگا کہ وہ مہربانی کرکے کیا کوئی ایک ایسا چارٹ میز پر رکھینگے جس سے یہ معلوم ہو سکے کہ کتنی جایدادیں جو غلط طور پر لی گئی تھیں وہ ریسٹور کی گئیں اور کتنی مجبوریاں اور درخواستیں آئی ہیں اس کے واسطے کہ جن کو غلط طور پر لیا گیا ہو اور اس طرح سے غلط طور پر انہیں لئے جانے سے اتنی پریشانیاں اٹھانی پڑیں اور یہ کہ کیا غلط طور پر لینے والوں کو کوئی سزائیں بھی گئیں - میں مطالبہ کرونگا کہ اس سلسلے میں سرکار کی طرف سے کوئی چارٹ آئے تاکہ ان لوگوں کو جو کہ یہاں کے ہندوستانی ناگریکوں کو پریشان کرتے ہیں ان کو بھی ذرا معلوم ہو کہ ان کی غلط کارروائی کا کیا نتیجہ ہوا ہے -

میں کیا عرض کروں - باقی یہاں دلی میں - راجستھان میں - آسام میں اور خود اتر پردیش میں آج ہی میرے ساتھی بلرجی بیٹھے رہے تھے کہ کانپور میں ایسی بہت سی مثالیں موجود ہیں کہ ہندوستانی شہری ہیں - یہاں موجود ہیں لیکن مارے مارے پھر رہے ہیں اور ان کی جائداد کو ایویکوئی پراپرٹی ڈیکلیر کر دیا گیا ہے - دلی میں تو میں کہہ سکتا ہوں کہ کتنے ہی قبرستان وہ ہیں جن پر سرکار نے قبضہ کرکے دفتر بنا لئے ہیں - جب یہاں کے رہنے والے ادھر پاکستان چلے گئے تو ان کی جائدادوں پر جو قبضہ کیا گیا وہ بالکل ٹھیک ہوا لیکن کیا بیچارے قبروں میں رہنے والے بھی چلے گئے ہیں - ایسا اگر پبلک کے کسی آدمی نے کیا ہوتا تو ایک حد تک وہ سمجھ میں آنے والی بات تھی کہ وہ بہت پریشان تھے انہوں نے قبضہ کر لیا لیکن سرکار نے یہ کارروائی کی اور کتنی جگہوں پر آپ یہ چیز دیکھنے کو مل سکتی ہے - اسی دلی کے اندر اور دوسری جگہوں بھی قبرستانوں پر سرکاری دفتر اور سرکاری عمارتیں بنا لی گئی ہیں - ضرورت اس بات کی ہے کہ اس کے لئے انکوائری کرائی جائے -

[شری اسحاق سمبھلی]

اپادھیکش مہودے - اگر آپ بالکل دلی کے نزدیک نظر ڈالینگے تو پائینگے کہ ہزاروں عمارتوں کو اجاڑ دیا گیا ہے - وہ موجود ہیں اور کہہ رہے ہیں کہ ہم یہاں موجود ہیں سامنے کھڑے ہوئے ہیں لیکن ان کی جائدادوں کو ایویکوئی پراپرٹی ڈکلیئر کر دیا گیا - جب انہوں نے ڈیمانڈ کی - عرضداریاں پیش کیں تب ان کو کہا گیا کہ انہیں سرپلس لینڈ دیا جائیگا - پہلے سرپلس لینڈ دے دیا گیا پھر بعد میں کہہ دیا گیا کہ یہ سرپلس لینڈ نہیں ہے اور یہاں سے بھی نکلئے - ہندوستان کے رہنے والے ہندوستانی شہری جن سے کہ آپ نے ان کا مکان و جائداد چھینی ہے وہ اپنے مکان چھنے ہوئے دیکھ رہے ہیں اور وہ آج پریشان کھڑے ہوئے ہیں -

یہ اس بل کا نتیجہ رہا ہے - اس کے ساتھ ہی ایک عجیب لطیفہ یہ ہے کہ ہر ناانصافی اور ہر قانون کے لئے یہ موقع دیا جاتا ہے کہ اس کی اپیل عدالت میں ہو سکے - لیکن اس کے لئے عدالت میں اپیل نہیں - عدالت کو حق نہیں دیا گیا اپیل سننے کا - کسٹوڈین ہی اپنا افسر مقرر کرینگے جو اپیل سنیگا - قدرتی بات ہے کہ جس ڈپارٹمنٹ کا افسر ہوگا جو کہ اپیل سنیگا یا عرضداری سنیگا وہ اس ڈپارٹمنٹ کے ایگزیکیوشن میں ہمدردی رکھے گا اور اس ڈپارٹمنٹ کے واسطے ہمدردی رکھے گا - بار بار یہ مانگ کی گئی کہ سول کورٹ میں اس کی اپیل جانی چاہیئے اور میں آج بھی عرض کرونگا وزیر صاحب سے کہ وہ اس کی اپیل کے لئے سول کورٹ کے دروازے کھول دیں -

آج کتنے ہی لوگ ملیں گے جو مارے مارے پھر رہے ہیں - ہر ایک کے پاس تو اتنا پیسا نہیں ہے کہ وہ کسٹوڈین کے دفتر کے سامنے جاکر کھڑا ہو سکے - اس لئے اس کو اس بات کی سہولیت ہونی چاہئے کہ وہ کورٹ میں جا سکے - جیسا میرے معزز دوست شری مہاجن نے فرمایا اس کی اپیل کی اجازت سول کورٹ کے لئے دی جانی چاہئے - ضرورت اس بات کی ہے کہ اس طرح کی ترمیم اس بل میں سرکار کی طرف سے لائی جائے جس میں کہ کوئی بھی پراپرٹی جو یہاں سے جانے والے کی ہو یا دشمن کی ہو وہ باقی نہ رہنے پائے - وہ کسٹوڈین کے پاس آ جائے - لیکن ساتھ ہی ساتھ کوئی پراپرٹی یا کوئی چیز جو کسی ہندوستانی سے لی گئی ہو وہ اس کے یہاں نہ آ جائے اور کوئی ہیراسمینٹ کسی کا نہ کیا جائے - اگر اس طرح کی ترمیم آئے تب ہم یقیناً اس بل کی تائید کریں گے -

آج خود اس دھلی کے اندر سینٹرل
گورنمنٹ کی ناک کے نیچے اور اس کے
پڑوس میں یو - پی - اور راجستھان
میں شائد ھزاروں جائدادیں ایسی
ھیں جن کے مالک یہاں پر موجود
ھیں اور ان پر غلط طور پر قبضہ کر
لیا گیا ھے - سینکڑوں مسجدوں اور
سینکڑوں قبرستانوں کو لے لیا گیا ھے -
میں عرض کرونگا کہ انہیں باگزار کیا
جائے اور اس کے لئے ایک کمیشن
اپوائنٹ کیا جائے جو اس کی انکوائری
کرائے اور انہیں باگزار کرائے - تاکہ
سیکولر ھندوستان کے ماتھے پر یہ کلنک
نہ رھے کہ وھاں پر عبادتگاھوں اور
قبرستانوں پر قبضہ کر لیا گیا ھے -]

SHRI C. K. BHATTACHARYYA (Raiganj): Mr. Deputy-Speaker, Sir, our young Commerce Minister today launched on a new voyage. Of course, I should not say that it was an uncharted voyage. He introduced some novelty by making a speech in Hindi while introducing the Bill. I drew your attention to the fact that in any case when he placed a Bill before the House for consideration, it would have to be a Bill the text of which would have to be in English, and the clauses of the Bill which you put before the House for acceptance would also have to be clauses which were drafted in English. On that matter there should be no doubt. If you refer to article 348 of the Constitution, you will find that it provides: that all proceedings and all Bills to be introduced or amended or to be moved in either House of Parliament shall be in the English language.

Having said this, I should now go on to the Bill itself. The Bill is certainly a necessary piece of legislation.

MR. DEPUTY-SPEAKER: I would like to say a word on the interpretation that the hon. Member has put on article 348 (1) (b) which reads thus:

> "(b) the authoritative taxts—
>
> (i) of all Bills to be introduced or amendments thereto to be moved in either House of Parliament or in the House or either House of the Legislature of a State.".

It refers to the text of the Bill and not to the Minister's speech. When he introduces a Bill or moves a Bill for consideration, is it contended that the speech must be made in English?

SHRI C. K. BHATTACHARYYA: I am quite at one with you when you say that the Minister has the undisputed right to speak in Hindi while introducing the Bill.

MR. DEPUTY-SPEAKER: I have left it to him.

SHRI C. K. BHATTACHARYYA: On that there is no doubt. It is our good luck that we have a Minister who can speak in Hindi as well as in English. In future we may have Ministers who may not be able to speak in English at all and who may be able to speak only in Hindi while introducing the Bill for consideration.

MR. DEPUTY-SPEAKER: Or any other language, for that matter, recognised by the Constitution.

SHRI C. K. BHATTACHARYYA: As regards any other language recognised by the Constitution, the Constitution does not permit the use of any other language in the House except with the permission of the Speaker on the ground that the Member cannot express himself sufficiently in Hindi or English. The Speaker has now allowed a new convention to

[Shri C. K. Bhattacharyya]

grow that a Member may speak in any language which he chooses. In fact, at times I think of making a speech in Sanskrit which with your permission or that of the Speaker I hope to do some day.

Coming to the Bill itself, this Bill is certainly a very necessary piece of legislation and has to be accepted by the House. There are certain matters relating to the conduct of Pakistan about the properties of persons who are Indian nationals but who have or had their properties in Pakistan.

Shri Tridib Kumar Chaudhuri had referred to certain textile mills which had been seized in Pakistan. There were five or six very big textile mills such as the Dakeshwari Textile Mills, the Laxminarayan Mills, the Mohini Mills and so on. These had been seized and no compensation could be had even with all the authority of the Government of India to help the persons aggrieved by the conduct of Pakistan. In any case, what the Bill proposes to do with the property left by Pakistanis after the declaration of war has been done or more than that has been done in relation to Indian property in Pakistan even before the war. Vast landed properties were seized and put to sale. Big houses have been put to sale.

Shri Randhir Singh was suggesting some amendments to clause 8. Under sub-clause (7) the custodian has been given the authority to transfer by way of sale, mortgage or lease or otherwise dispose of any of the properties. Would it be possible for us to give the custodian the authority to confiscate the property in case conditions like that arose? All the procedures may not be applicable or there may not be time to apply all those procedures in cases which we might easily contemplate. Those things may not be present at this time but may develop at any time.

There has been some reference to the fact that Kashmir should also have been included within the scope of this Bill. It is a matter of propriety and justification that Kashmir should have been so included, particularly when we consider it to be an integral part of India and about one-third of it is beyond the occupation of the Indian Government and under the occupation of Pakistan. Kashmir is the State where particularly this Bill should have been made applicable, and the properties which have been left behind in that part of Kashmir which is under the Government of India might be placed under the Custodian of Enemy Property so that the persons who have lost their properties, having been ousted from the other part of Kashmir, may be compensated in case of necessity by the properties which will come under the Custodian under the Government of India on this side of Kashmir. The properties left by Pakistanis are estimated to be Rs. 27 crores, and as Mr. Randhir Singh has pointed out, the income of that is to be utilised for maintaining their families. This is not clear. I hope, the hon. Minister will make it clear as to how the families of those whom we describe as enemies under the Bill can still be in India and under the care and maintenance of our Government. I believe, it would be best for the Government of India to negotiate with Pakistan and allow them to go over to the other side to which they rightfully belong and where they may be wanting to go. So, this should be made clear.

I support this Bill, as it is, with the observations that I have made and I suggest that the hon. Minister should make it his business to find out from the persons ousted from Pakistan the amount of properties that have been

left there and compensation, whatever possible, must be got from Pakistan for them. In fact, this was being dealt with by the Finance Ministry under certain circumstances. I had started correspondence with our present Finance Minister for the recovery of certain moneys held back in Pakistan belonging to persons who have come over to India; he took it up very sympathetically, but not all of them could recover what they have left there or what they are entitled to get back. I think, between the Finance Ministry and the Ministry in charge of this Bill, it should be possible to arrange that not only do we protect and maintain here the properties of Pakistanis under the Custodian of the Enemy Property Act, but we find also means of preserving and maintaining properties of Indians left over in Pakistan.

Shri D. C. Sharma was referring to the house of Tagore in Shajahadpur; it is a very well known house; the productive years of the poet were spent in that house and in the surrounding areas; most of his contributions in stories, in novels, and all his youthful poems, were done in Shajahadpur and in the rivers surrounding that area. That house should have been preserved as a national monument by Pakistan. But the Pakistan authorities have a craze for creating anti-Tagore feelings because the people of East Pakistan are very fond of Tagore, the people of East Pakistan are very fond of Bankim Chandra Chatterjee. Even when the works of these masters of literature are banned by the Pakistan Government, they get them somehow and women in their families make it their business to go through these books. The Pakistan Government is trying outwardly to put as much anti-Tagore feelings in the people as they possibly can. They may try that. That would only speak of the standard of culture and the standard of civilisation of the present ruling authorities of Pakistan. To accuse the people of East Pakistan of the same characteristics which are being betrayed by the present ruling authorities of Pakistan is not correct. The people of East Pakistan have a different temperament. I know that and that is what should be realised by the Government. If the Government tries, they will be able to safeguard not only the Shajahadpur House of Tagore but also many of the other known and reputed Indian properties in East Pakistan.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण): उपाध्यक्ष महोदय, भट्टाचार्य जी ने भाषा को लेकर जो बहस चली थी उसकी चर्चा की है और आर्टिकल 348 की ओर इशारा किया है। भाषा को लेकर हमेशा जो इस तरह की चर्चा हो जाती है और आज सुबह भी जब यहां पर इस विधेयक को पेश किया जा रहा था, जो बहस चली है . . .

MR. DEPUTY-SPEAKER: I have already disposed of that. Let him come to the Bill.

श्री जार्ज फरनेन्डीज : उसके सम्बन्ध में मैं माननीय सदस्यों को आर्टिकल 343 की याद दिलाना चाहता हूं जिस में कहा गया है कि हिन्दुस्तान की राष्ट्रभाषा हिन्दी होगी। एक बार जब समझ बूझ कर इस काम को कर लिया गया है और इसके बारे में निर्णय ले लिया गया है तो हम को मैं नहीं समझता हूं कि बेमतलबी बहस में पड़ना चाहिये और न ही सदन का समय इस तरह से नष्ट करना चाहिये। यह जो समय जाता है यह बच सकता है अगर हम इस चीज को खत्म कर दें और बार बार इस प्रश्न को यहां न उठायें।

[श्री रा० डो० भण्डारे पीठासीन हुए]

आज सुबह भी हम लोगों ने एक प्रश्न उठाया था और पूछा था कि यह बिल कामर्स मिनिस्टर साहब की ओर से क्यों पेश किया जा रहा है। इस बिल पर जैसे बहस चल

[श्री जार्ज फरनेन्डीज]

रही है और अलग अलग माननीय सदस्यों की राय सामने आ रही है उसको देख कर मेरी समझ में यह बात आ गई है कि क्यों कामर्स मिनिस्टर की ओर से इस बिल को पेश किया गया है और क्यों नहीं होम मिनिस्टर की ओर से या किसी और मंत्रालय की ओर से पेश किया गया है। क्लाज 8 में आप देखें कि जो भी उद्योग धंधे शत्रु इस देश में चलाता था चाहे कम्पनी की हैसियत से या व्यक्ति की हैसियत से या सरकार की हैसियत से उस उद्योग धंधे को चलाने की जिम्मेदारी अब हमारी सरकार अपने ऊपर ले रही है और चूंकि इन उद्योग धंधों में हम लोगों को फंस जाना है इसलिये कामर्स मिनिस्ट्री को यह सारा काम काज सौंपा जाए, यह इनका उद्देश्य है।

जिस ढंग से इस बिल को लिखा गया है जो इस की कंस्ट्रक्शन है उसका शर्मा जी ने काफी खुलासा किया है लेकिन मुझे लग रहा है कि यदि कोई इस बिल को लेकर अदालत में जायेगा या सुप्रीम कोर्ट में जाएगा तो हो सकता है कि कुछ झंझट पैदा हो जाये। जैसे आप क्लास 8(2) (1) को देखें। इस में लिखा हुआ है :

"Without prejudice to the generality of the foregoing provision, the Custodian or such person as may be specifically authorised by him in this behalf, may, for the said purpose—

(i) carry on the business of the enemy."

यानी शत्रु का जो काम है उस काम को अब हमारी सरकार भी अब यहां अपने ऊपर ले सकती है, उसको भी यह सरकार कर सकती है। यही इसका कंस्ट्रक्शन है। मैं बहुत अंग्रेज़ी तो पढ़ा नहीं हुआ हूं। भट्टाचार्य जी या शर्मा जी या हमारे चौधरी साहब जो बहुत आजकल अंग्रेज़ी बोलने लग गये है वे इसका ज्यादा अच्छी तरह से खुलासा कर सकते है लेकिन मेरी समझ में तो यही आता है कि कैरी आन दी बिजनेस आफ दी एनीमी का मतलब यही निकलता है जो हम टूटी फूटी अंग्रेज़ी जानते या समझते हैं उससे तो इसका अर्थ यही निकलता है कि शत्रु जो यहां पर काम कर रहा था, यहाँ अगर जासूसी कर रहा था, देश में अगर कहीं सुरंग बिछाने का काम कर रहा था या लोगों को खरीदने और बेचने का काम कर रहा था ये सभी काम अब हमारी सरकार करेगी। कैरी आन दी बिजिनैस आफ दी एनीमी का मतलब तो यही हो सकता है।

श्री रणधीर सिंह : विस-ए-विस प्रापर्टी।

श्री जार्ज फरनेन्डीज : यह बहुत गम्भीर मामला है। कोई भी व्यक्ति किसी भी समय अदालत में जा सकता है और यह सरकार अपनी इज्जत बेचने का काम भी कर सकती है, इसकी गारंटी देने वाला कोई नहीं है जैसे कच्छ के रन पर में हमने देख लिया है। यह जो कंस्ट्रक्शन है इसको आप हंसी मजाक में न लें। गम्भीरता से इस पर आप विचार करें। अगर किसी ब्यूरोक्रेट ने कामर्स मिनिस्ट्री में इसको लिखा है, नौकर शाह ने लिखा है और उसकी गलती से यह हुआ है तो मैं कहूंगा कि उसको ठीक अंग्रेज़ी सिखाने का काम किया जाना चाहिये इस में से यह जो गलती है यह दूर होनी चाहिये। अदालत में अगर मामला गया तो परेशानी पैदा हो सकती है।

आगे आप देखें :

"to take action for recovering any money due to the enemy"

यानी शत्रु के वकील हम लोग बन जायें।

"make any contract and execute any document in the name and on behalf of the enemy."

सरकार की ओर से शत्रु का सारा व्यवहार, सारे धंधे को चलाने की जिम्मेदारी ली जारही है। उसके लिए हिन्दुस्तान की सरकार पैसा खर्च करेगी और क्लाज 17 में फी वगैरह जमा करने का काम भी सरकार करने वाली है; मैं चाहता हूं कि इस बिल को अभी आगे और न बढ़ाया जाए और कामर्स मिनिस्टर साहब सोच विचार करें, गम्भीरता से सोच विचार करें, और उस में जितनी भी बिगड़ी हुई बातें हैं, फिर चाहे वे लिखा पढ़ी की बिगड़ी हुई बातें हों या विचार के मामले में बिगड़ी हुई बातें हों, उन सब का सुधार करके इस बिल को इस सदन के सामने लायें।

इस बिल के सम्बन्ध में कई ऐसे प्रश्न सामने आते हैं, जिन का जवाब मिलना चाहिये इस बिल के स्टेटमेंट आफ आबजेक्टस एंड रीजन्ज में कहा गया है कि 1962 में, जब कि डी० आई० आर० को लागू किया गया, हिन्दुस्तान में स्थित चीनी नागरिकों की जायदाद 28.85 लाख रुपये की थी। मैं यह जानना चाहता हूं कि यह रुपया किस किस हिसाब में सरकार के पास पड़ा हुआ है, उसमें से अलग अलग व्यक्तियों, कम्पनियां और सरकार को कितनी कितनी जायदाद है। इस बिल को पेश करते हुए सरकार को यह जानकारी सदन को देनी चाहिये थी। इसी प्रकार 1965 में पाकिस्तानी आक्रमण के समय हिन्दुस्तान में पाकिस्तानी नागरिकों की जायदाद करीब 27 करोड़ रुपये की थी। इस में भी कुछ सरकारी रकम हो सकती है, कुछ व्यक्तिगत रकम हो सकती है और कुछ कम्पनियों की हो सकती है। हमें यह जानकारी मिलनी चाहिए कि किस किस हिसाब में यह सब जायदाद पड़ी हुई है, यह माल कहां पड़ा हुआ है। उसमें कुछ ऐसा माल भी हो सकता है, जो लड़ाई के दिनों में हमने अपने कब्जे में लिया था, जैसे उन के जहाजों और विमानों से सामान उतारा था। उसमें से कुछ समान ऐसा भी हो सकता है, जो कुछ समय बाद बिगड़ सकता है। इस लिए हो सकता है कि 27 करोड़ रुपये की यह रकम कहीं गलत न निकले। सरकार की ओर से इस बिल को पेश करते हुए यह सब जानकारी हमारे सामने आनी चाहिए थी।

15.32 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

मैं जानकारी देने का आग्रह एक और कारण से भी कर रहा हूं। इवैकुई प्रापर्टी के सम्बन्ध में सभी लोगों को यह अनुभव होगा कि पिछले बीस सालों से इवैकुई प्रापर्टी के मामले में नौकरशाह लोगों ने, और हो सकता है कि सरकारी लोगों ने भी, क्या क्या धांधलियां नहीं की।

इस बारे में मैं एक नाम लेना चाहता हूं। ग्रेवल नाम का एक आई० सी० एस० आफिसर पंजाब या हरियाणा में है। हमने सुना है कि उस ने लाखों नहीं, बल्कि करोड़ों रुपये की जमीन को लूटा और बहुत से लोगों को बर्बाद किया, जबकि वह कमिश्नर फ़ार रीहैबिलिटेशन या रैसैटिलमैंट था। इस लिए हम जानना चाहते हैं कि शत्रु नागरिकों की कितनी कितनी रकमें और जायदादें सरकार के पास हैं, ताकि कोई नौकरशाह कस्टोडियन या डिपुटी कस्टोडियन बन कर जमीन या पैसे के मामले में चोरी और बदमाशी न कर पाये और किसी गरीब को सता न सके। इस लिए यह सब हिसाब-किताब हमारे सामने आना बहुत जरूरी था।

मैं यह भी निवेदन करना चाहता हूं कि आज जब हम एनिमी प्रापर्टी के बारे में बहस कर रहे हैं, तो हमें अपनी जमीन के बारे में भी

[श्री जार्ज फरनेन्डीज]

कुछ सोचना चाहिये । पाकिस्तान की 27 करोड़ रुपये की जायदाद और चीन की 28 लाख रुपये की जायदाद हमारे पास है । लेकिन हमें यह भी याद रखना चाहिये कि हिन्दुस्तान की कितनी जमीन इस वक्त चीन और पाकिस्तान के पास है । उस का भी हिसाब लगाया जाये । चीन दस साल से हमारी जमीन को अपने ताबे रख कर बैठा हुआ है, लेकिन इन दस सालों में मैंने कभी भी न तो सरकारी पार्टी या सरकारी नेताओं की ओर से और न प्रधान मंत्री की ओर से यह सुना कि हमारी जो हजारों वर्ग-मील जमीन चीन के हाथों में है, उस के बारे में हम क्या करने जा रहे हैं ।

15 अगस्त का दिन नजदीक आ रहा है । हम हर साल 26 जनवरी और 15 अगस्त के दिन कई लाख रुपया खर्च करके एक तमाशा सा करते हैं, नाटक सा करते हैं, सलामी ली जाती है, "लेफ्ट-राइट" की जाती है, सब कुछ होता है । लेकिन क्या कभी 15 अगस्त या 26 जनवरी या 9 अगस्त जैसे दिनों पर सरकार ने अपनी खोई हुई उस जमीन के बारे में सोचा है कि जो जमीन चीन या पाकिस्तान के हाथ में है, यह हमारी जायदाद है । सरकार की ओर से दूसरे देशों की 28 लाख रुपये या 27 करोड़ रुपये की जायदाद की बात की जाती है । लेकिन हमारी जिस जायदाद को चीनी पिछले दस बरस से अपने हाथों में लिये बैठे हैं, क्या सरकार ने कभी उसको वापस लेने का संकल्प किया है ? क्या उस ने कभी इस बारे में विचार भी किया है ?

अब इस बारे में जरूर सोचना पड़ेगा। आज जब यह विधेयक आया है, तो इससे अच्छा मौका और कोई नहीं हो सकता है कि जब हम इस जायदाद के बारे में सोचना शुरू करें और इस को वापस लेने का संकल्प करें । एक साल पहिले इसरायल और अरब देशों में लड़ाई हुई थी । पांच दिन की लड़ाई में इसरायल ने मिश्र और जोर्डन की काफी जमीन ले ली । हिन्दुस्तान के अखबारों में पिछले आठ दिनों से हड़ताल है । लेकिन उस से पहले हम अखबारों में पढ़ते थे, अम्मान काहिरा और एलेक्सेंडरिया से खबरें आती थीं कि हर महीने की ५ तारीख को उन मुल्कों के नौजवान एक संकल्प-दिन मनाते हैं, कहते हैं कि हमारी जो जमीन इस वक्त इसरायल के ताबे है, शत्रु के ताबे है, उसको वापिस लिये बिना नहीं रहेंगे ।

मेरे जैसे आदमी को यह देखकर शर्म आती है । क्या इस सरकार द्वारा पिछले दस सालों में कभी ऐसा कोई काम किया गया है, क्या इस बारें में उसने कभी सोचा है कि हमारी जो जमीन चीन और पाकिस्तान लिए बैठे हैं, उसको वापिस लेना है ? यदि इस सरकएर की नीतियों के कारण आज इस देश में इतनी शक्ति नहीं है, आज तो उसने इस देश को बिल्कुल निपुंसक बना कर रखा है, लेकिन आगे चल कर कभी इस देश के पुरुषार्थ का निर्माण करके उस जमीन को वापिस लेना है, क्या इस सरकार ने कम से कम यह संकल्प बनाने का प्रयास किया है, क्या कभी इस बारे में सोचा भी है ?

यह सरकार 28 लाख रुपये और 27 करोड़ रुपये की एनिमी प्रापर्टी के लिए बिल लाती है, उन देशों के व्यापार-धंधे को चलाने की व्यवस्था करती है, टू कैरी आन दी बिजिनस आफ एनिमी का इरादा करती है । अगर जासूसी करना है, तो वह कामर्स मिनिस्ट्री की ओर से कराया जाने की बात जाती है । लेकिन हिन्दुस्तान की जो जमीन और जायदाद हमारे पड़ोसी देश लिये बैठे हैं. जो थोड़ी सी जमीन सीलोन जैसे पड़ोसी देश अपने ताबे किये हैं, मैं चाहता हूं कि इस सरकार को कम से कम उस जमीन

श्रौर जायदाद को वापस लेने का संकल्प करना चाहिए, वर्ना इस किस्म के कानून का कोई मतलब नहीं रहेगा।

इस विधेयक को तो मंत्री महोद वापिस ले लें, क्योंकि इस में भाषा की गड़बड़ी भी है। संविधान के अनुच्छेद 348 के मुताबिक अंग्रेजी में पास किया हुआ कानून अगर असली माना जायेगा, तो आगे चल कर अदालत में कठिनाई पैदा होने की सम्भावना हो सकती है। इस लिए भाषा संबंधी जो गड़बड़ियाँ हैं, उनको दुरूस्त करना होगा और वैचारिक दृष्टि से जो गड़बड़ियाँ हैं, उन को भी दुरुस्त करना होगा। जैसा कि मैं ने कहा है, मंत्री महोदय इस बिल को वापस ले लेंले। सरकार के पास कितनी रकम और जायदाद आदि है, वह उसका हिसाब-किताब सदन के सामने रखें और इन सब झंझटों को दूर करने वाला एक नया विधेयक इस सदन के सामने लायें।

AN. HON. MEMBER: Shri Samar Guha may please speak in Hindi.

एक रोज़ पहले बोला था। फिर कल बोलेंगे।

SHRI SAMAR GUHA (Contai): Apparently, this Bill seems to be simple-looking although invisibly it involves the fate of millions of people. We know that the butchery perpetrated by Mountbatten has condemned the new class of people who are known as minorities on this side and that side of the Radcliffe line. I quite agree with Prof. Sharma when he said that the title of the Bill was a misnomer. Even legally, India did not declare war against Pakistan. Let us leave aside the legal aspect. Morally and historically, I am the last person to accept that the people of the land of Mohenjadaro and Harappa, Taxila and Purushpur and the land of the Indus and Sutlej, Padma, Meghna, Brahmaputra, Buriganga and Dhaleswari are my enemies. The lord of Pindi may indulge in hostile activities against India but never the people of that country can be called our enemy. The past history of the last twenty years cannot obliterate the earlier relation of 2,000 years. They are the blood of our blood and flesh of our flesh. I will not go into the obliteration of the future. I still believe in what Shri Aurobindo said on the 15th August, 1947. He said that the "partition of India will and must go by whatever means." This is the voice of a great savant and seer. I believe it. This year, on the 15th of August, one of his principal disciples Shri Arabindo, Shri Anilbaran Roy, is going to stage a Token satyagraha on the frontier of West Bengal, near Basirhat, just as a protest against that butchery on the personality of the age-old Indian Nation and the historical entity of India. Therefore, I should say that the whole title, "Enemy Property Bill" is a misnomer.

With this preamble, as I have said, let me repeat that this Bill involves the fate of minorities, millions of them on both sides of the border. Whether the property belongs to the minorities of India or even to the so-called Pak citizens—their properties, their trade or business, whatever they may be I would humbly request the Government not to treat them in the rigorous sense as enemy property. Even if it means unilaterally, those properties should be handed over to them, only with one rider, namely, nobody will be allowed to do espionage work or sabotage work on behalf of the Pindi lord sitting over the destinies of a hundred million people of Indus and Padma on the two sides of the Indian frontier.

Rs. 27 crores does not really mean much for us. We should give at back to the real owners. This Bil is a misnomer, and its objective is also vague, vain and purposeless. Historically looking, it is harmful also. What does this 27 crores mean? Leave aside the Chinese property but give back the

[Shri Samar Guha]

rest to Indian minorities or Pak citizens, who owe them. The point actually is, have faith in the future. This bleak present perpetrated by partition is not the whole truth for the future. The future will be built not by the people who conspired against Gandhiji behind the purdah with Mountbatten, who did not care for the words of warning uttered by Netaji against the partition of India, who believed that that partition is going to be a permanent feature. History has a greater force; history has a greater spirit; history has a greater strength than the conspiracy entered into by the power-lusty, tired politicians on this side and that side of the border.

Therefore, I would say, to earn the goodwill of the people of Pakistan, particularly its eastern wing, withdraw this Bill. Give all the property to their real owners—with one rider, which I have already said, namely, you should see that espionage and sabotage work is not done by that fascist junta ruling over Pindi there.

I come from East Bengal; I remember the day when the voices of Panditji and Sardarji on this side and that of Mr. Jinnah on that side on the waves of the radio were going out all over the country. I remember that day, the momentous hour, 12 of midnight. From that very moment, suddenly I became an alien; I became nobody; all my sufferings, all my past, all my chanting of Vande Matarams, instantly became nothing. In all the jails of East Pakistan, in all the jails of East Bengal, the revolutionaries who embraced martyrdom on the gallows in the name of Vande Mataram. Who the mother they worshipped? Where is that mother now? I waited; I waited for the whole night. I could not sleep even for a moment. (*Laughter*). I know these people laugh—heartless, cruel, brutish, I should say. Only brutes can laugh on this; none else. Five years I have spent in Pakistan and sometimes in Pakistani jails also. I have been witness to the butchery of the minorities there. I am in close contact with the people there and therefore I say that this term "enemy property" will have its action and reaction. It should be thought over once again whether such an Act should be passed in this way.

Everybody has forgotten that 35 per cent of the minorities had the ownership of 81 per cent of the urban property, nearly 77 per cent of the trade, business and industry and nearly 73 per cent of the landed property of East Bengal. After partition, you will remember that there was exchange of population on the West Pakistan side. There was the Evacuee Property Act and compensation was given to the migrants this side and that side of the West but not to the other side. I still remember the voice of Panditji and Sardar ringing in my ears: "Our heart goes to our brothers on that side". Are not those words now sounds ironical? Everybody has forgotten that. Not only have they forgotten it but they want to seal the fate of more than 10 million people living in East Pakistan for good? The Nehru-Liaquat Pact of 1950 was entered into on the understanding that there will be no passport and there will be free movement on both sides, so that the minorities here and there could come and go back and deal with their properties on both sides. The Nehru-Noon Pact ratified it and strengthened it. But now what is the position? The border is sealed. Nobody is allowed to go this side or that side. The pitiable condition of Maharaj Triloka Chakravarti, one of the founder members of the Anushilan Samiti, a pioneer revolutionary organisation is now 81 years old, and although he is pathetically trying in the least days of his life to come here for some time for

medical treatment and to see his near relatives. But he is not allowed.

MR. CHAIRMAN: I do not want to interrupt the hon. Member, but he should deal with the relevant clauses of the Bill instead of going into old history. There are several other hon. members who want to speak on this Bill.

SHRI SAMAR GUHA: I am coming to the provisions of the Bill. Now the position is that free movement is disallowed. The result is, those who are now known as Indian citizens here have their properties worth crores of rupees there. They are not only not allowed to go there, but their properties have been seized by the Pakistan Government. They have taken forcible possession of those properties. What is the condition of the minorities there? They are known as Jirmmes there. They are second class citizens. God knows what miserable life they are leading there. The only saving feature is the newly awakened Bengali Muslim intelligentsia there who are now standing behind the minorities there.

After the 1965 war what has happened? The Government there has taken possession of all the cotton mills—Dakeshwari Cotton Mills and Adarshan Cotton Mills, employing together 15,000 workers, Chittaranjan Cotton Mills, Lakshmi Narayan Cotton Mills, Dacca Cotton Mills, Mohini Cotton Mills, Chittagong Cotton Mills, etc. They are all owned mostly by the Indian citizens, who were formerly East Bengalis.

Almost 99 per cent of the shares are still with Indian citizens here. There are many sugar mills; there were glass factories and the United Bank of India operated there. Formerly there was the Comilla Banking Corporation and Comilla Union Bank. Those banking companies have all been taken possession of by the Pak Government.

The director of the Dhakeswari Cotton Mill was a classmate of mine and I still remember our school days. In 1965 he was director of three cotton mills. From 1965 Shri Sunil Bose is in jail. Another eminent textile industrialist, Shri Dhirendra Nath Bose, who was the director of the Chittranjan Cotton Mill, is just a pauper on this side of the border.

Whether they may be minorities there or Indian citizens here, our understanding the sacred and avowed understanding, was that the minorities on both sides will have free access to their properties, will be allowed to conduct their trade and business and look after their properties or sell them as they liked. Everything has been stopped, banned, prohibited.

Therefore I urge that if you really want to pass the Enemy Property Bill, it is the duty of the Government to see that those Indians, the East Bengal people, who have crossed over to this side, are given compensation for the properties left there because now they have no chance whatsoever to cross the border and look after their properties there. As I have already, said the Bill apparently simple but the invisible risk, the responsibilities, involved in it should be understood by the Government before it is enacted.

श्री तुलशीदास जाधव (बारामती) : चैयरमैन साहब, यह बिल जो इस समय सदन के सामने पेश है, इसके हैडिंग को देखने से और इस के आब्जैक्ट्स एण्ड रीजन्ज को पढ़ने से ऐसा मालूम होता है कि अपने देश के शत्रु जो लोग रहे हैं, उन की प्रापर्टी को इस गवर्नमेंट ने अपने तावा लिया है और इस के फस्ट क्लाज के सैकण्ड पार्ट को पढ़ने से तो ताज्जुब होता है। मेरी समझ में नहीं आता है कि यह कानून देश के अन्दर जितने सिटिजन्ज हैं उन पर, इतना ही नहीं बल्कि देश के बाहर भी जो सिटिजन्ज हैं, जिन्होंने कोई कारपोरेशन यहाँ स्थापित की हो, उन के ऊपर भी लागू होता है, लेकिन जम्मू और काश्मीर को इससे निकाल दिया गया है।

[श्री तुलशीदास जाधव]

इसके मायने यह होते हैं, जम्मू और काश्मीर हिन्दुस्तान का पार्ट नहीं है तथा जब कोई कानून आता है, हर कानून में जम्म और काश्मीर को अलग निकाला जा रहा । इसके मायने यह नहीं हैं कि सरकार का उद्देश्य जम्मू और काश्मीर को हिन्दुस्तान से बाहर रखना है, लेकिन इस बिल के पढ़ने के बाद जो इम्प्रेशन होता है और जम्मू और काश्मीर के बारे में जब भी चर्चा होती है, या दुनिया के मैप्स देखे जाते हैं तो दुनिया के अन्दर हिन्दुस्तान का आदमी आत्म विश्वास से, सैल्फ कान्फिडेन्स से यह नहीं कह सकता कि यह हमारा पार्ट है । यह बिल सब जगह पर लागू होता है, लेकिन जम्मू कशमीर में जहाँ कि पाकिस्तान का बार्डर लगता है, जहाँ आज भी न मालूम कितने लोग ऐसे होंगे जिन्होंने अपनी प्रोपर्टी, बनाई होगी, इधर से उधर गये होंगे, रोजाना आना-जाना चलता होगा, उस क्षेत्र को इस में नहीं रखा गया — यह बात मेरी समझ में नहीं आती है ।

चेयरमैन साहब, आपकी जगह पर बैठने वाले स्पीकर साहब ने कल ही सैन्ट्रल हॉल में जो बात कही, वह दिल में घुस गई । जब काश्मीर पर हमला हुआ था और आधा काश्मीर उस वक्त चला गया था, तब हमारी सरकार से इस बाबत पूना में शहर कांग्रेस कमेटी के दफतर में चर्चा हुई थीं, तब से मेरे दिमाग में यह बात कि जम्मू काश्मीर हमारी चीज है, ऐसा कोई ठोस कदम या कोई चीज कहीं भी नजर नहीं आती है ।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : कागज पर तो नजर आती है ।

श्री तुलशीदास जाधव : कागज पर भी नहीं है । स्पीकर साहब ने जो बात कल कही, मेरे दिल में वह बात बहुत दिनों से, जब से हमला हुआ था तब से चल रही थी, बल्कि ज्यादा से ज्यादा मजबूत होती गई और कन्फर्म हुई । . . . .

श्री द्वा० ना० तिवारी (गोपाल गंज) : वह सैन्ट्रल हाल की बात थी, यहां की नहीं है?

श्री तुलशीदास जाधव : सैन्ट्रल हाल की बात नहीं है, बल्कि दुनिया आज क्या कहती है । रूस में जब उनको पार्टी दी गई, उस वक्त एक रूसी भाई ने उनसे कहा कि 20 साल तक हम तुम्हें सपोर्ट करते रहे, हम तुम्हारे पीछे रहे, लेकिन इन 2 सालों में आपने ऐसी कोई चीज नहीं की कि जिससे काश्मीर तुम्हारा है यह कहने के लिये लोगों को ताकत मिले, कोई आरग्यूमेन्ट मिले । इस बात का बड़ा गम्भीर अर्थ निकलता है, इस के मायने क्या हैं ? हमें उस को हमला कर के लेना है — ऐसा मेरे कहने का अर्थ नहीं है और अगर आप ऐसे करें भी, तो देश में उस का अभिनन्दन होगा, यह बात भी सही है, लेकिन कम से कम इतनी बात तो हो जाय काश्मीर और जम्मू का कोई आदमी आज हिन्दुस्तान में कहीं भी जाय तो वह जमीन खरीद सकता है, बंगला बना सकता है, इधर भी फैमिली रख सकता है, उधर भी रख सकता है, लेकिन इधर का आदमी उधर चला जाय तो वह न रहने के लिये जगह खरीद सकता है और न रेज़ीडेन्स बना सकता है । इतना ही नही हमारे राष्ट्राध्यक्ष ने किसी काम के लिये वहाँ जमीन लेने के लिए तय किया, तो 6 महीने पहले उस पर भी यहाँ डिबेट और क्वेश्चन हुए, वह अधिकार भी आज हिन्दुस्तान को नहीं है । अगर किसी भी सार्वजनिक काम के लिए वहाँ जमीन लेना हो, तो वहाँ के चीफ मिनिस्टर से पूछना पड़ता है, वह अगर न कह दें तो कुछ नहीं कर सकते । आज जम्मु काश्मीर के लिये, नागालैंड के लिये, बार्डर एरियाज के लिए हम इतने करोड़ रुपये खर्च करते हैं, किस लिये ? उन को खुश रखने के लिये, ताकि उन के दिल में मुहब्बत पैदा हो, यह जरूर करना चाहिये मैं इस का विरोध नहीं करता हूं, वे पिछड़े हुए लोग हैं, बार्डर के लोग हैं उन को

चावल दीजिये, गेहूं दीजिये, लेकिन आखिर इस का नतीजा क्या है क्या हमारे हाथ में कोई अधिकार है, वे हमारे भाई हैं, वे हमारा पार्ट हैं क्या इस रीति से कोई चीज अधिकार की दृष्टि से पैदा होती है। इस के मायने यह नहीं हैं कि जम्मू काश्मीर में जो भाई बहिन हैं, हमें उनकी कोई जायदाद छीन लेना है या यहाँ के कोई टाटा बिरला वहाँ जाकर कोई जमीन खरीद लें या उनकी संस्कृति को निकला दें – ऐसा कहने का हमारा उद्देश्य नहीं है ......

श्रीमती जयाबेन शाह (अमरेली) : क्या वहां की संस्कृति हिन्दुस्तान से अलग है?

श्री तुलशीदास जाधव : संस्कृति वहां की अलग नहीं है। मेरे कहने का उद्देश्य यह है कि जैसे आज गुजरात में महाराष्ट्र के लोग जा सकते हैं, पंजाब में महाराष्ट्र से लोग आ सकते हैं, उन में दिलचस्पी पैदा होती है आपस में मोहब्बत पैदा होती है, वे दोनों एक हैं, ऐसी भावना पैदा होती है, जमीन खरीद कर रह सकते हैं, ऐसा आप यहां नहीं कर सकते। जब नेफा पर चीन का हमला हुआ था तो मैं वहां गया था, उस समय पंडित जी से बात हुई तो उन्होंने कहा कि उनकी पुरानी संस्कृति है उसमें अगर हम चले जायें, तो वह शायद बिगड़ जायगी, लेकिन इस तरह से आप उस को कहां तक रख सकेंगे? बीस साल हो गये, जम्मू कश्मीर को हम इस प्रकार कहां तक रखेंगे। इसका क्या असर होता है उसको भी हमें देखना चाहिये। हम रूस या अमरीका के सामने जायें तो वह भी यही कहेंगे कि हमसे क्यों यह कहलवाना चाहते हो कि काश्मीर तुम्हारा है या नहीं जब कि तुम स्वय ही कानून के अन्दर उसको अलग रखते हो। उसको इस प्रकार से सेप्रेट रखने की अपनी मनोवृत्ति को अगर हम नहीं बदलेंगे तो दिल से भी हम कभी एक जगह पर नहीं आयेंगे। जम्मू और कश्मीर के भाईयों में भी यह बात पैदा होती है और वह यह समझते है कि हिन्दुस्तान का तो कोई ताल्लुक नहीं है क्योंकि न वह यहां पर कुछ खरीद सकते हैं और न यहां पर आ सकते हैं। लोक सभा में ही इस प्रकार के कानून बनते हैं कि जम्मू वाले और काश्मीर वाले अलग हैं। तो इस बात पर हमको गौर करना चाहिये। जम्मू काश्मीर के भाई यहां पर एम० पी० हैं, हमको उनसे मोहब्बत है, हम उनके साथ उठते-बैठते हैं। लेकिन मैंने सुना है, जम्मू काश्मीर के जो एम० पी० हैं उनका कहना है कि जम्मू कश्मीर के बारे में यहां के कानून मत लगावो। इसमें धोखा है। इससे समाज में एक अलगाव की मनोवृत्ति पैदा होता हो है जो कि मैं समझता हूं नहीं होनी चाहिये।

MR. CHAIRMAN: I should like to conclude the discussion but there are two members who are interested in this Bill with regard to their constituencies namely, Shri Shinkre and Shrimati Ila Palchoudhury. I would like to give them five minutes each and then conclude this discusion.

I now call Mr. Shinkre.

श्री शिंकरे (पंजिम) : सभापति जी, मैं इस विधेयक का समर्थन करने के लिये खड़ा हुआ हूं। इस बिल का समर्थन करते हुए मन्त्री जी को एक सुझाव भी देना चाहता हूं। मुझे जानकारी है कि यह जो विधेयक आया है वह, यहां पर भारत में जो चाइना और पाकिस्तान की प्रापर्टी है उसके बारे में है। मेरा कहना यह है कि एक ऐसा विधेयक होना चाहिये था जिसमें कि जितने भी हमारे एनिमीज हैं और उनकी यहां प्रापर्टी है, व्यापक रूप से सभी को कवर किया जा सकता। क्योंकि आप जानते है कि गोवा 6 साल पहले स्वतन्त्र हुआ। गोवा की स्वतंत्रता के बाद, जो पुर्तगाली वहां पर रहते थे वे पुर्तगाल

[श्री शिंकरे]

चले गये । जो पुर्तगाली सिटिजन्स गोवा में रहते थे और पुर्तगाली सिटिजन्सशिप रखना चाहते थे वे भी पुर्तगाल चले गये लेकिन उनकी प्रापर्टी वहां रही । उस प्रापर्टी के लिये वहां पर इवाकुई प्रापटी ऐक्ट जारी रहा । मैं समझता हूं इस प्रकार हर एक मामले में विचार करने के लिये अलग-अलग कस्टोडियन नियुक्त करने के बजाय एक ही कस्टोडियन नियुक्त किया जाये जो कि सारे इनीमीज की प्रापर्टी का प्रबन्ध कर सके । हम कभी-कभी कहते है कि यहां पर राम राज्य होगा । राम राज्य होना तो मुश्किल है और अगर राम राज्य नहीं होता है तब एनिमीज तो रहेंगे ही और जब एनिमीज रहेंगे तो उनकी प्रापर्टीज के प्रबंध करने के लिये कुछ करना ही होगा ।

अब में यहां पर एक क्लाज का उल्लेख करना चाहता हूं :

> "make payments on behalf of the enemy to persons other than those who are enemies, of dues outstanding on the 25th October, 1962.."

इसके बारे में मैं कहूंगा कि जहां तक हमारा गोवा का एक्सपीरियन्स है, वहां जो कस्टोडियन्स रहते हैं वे "लेना बैंक" तो होते है लेकिन "देना बैंक" नहीं होते है । इनिमी प्रापर्टी से जो आय होती है वह तो कस्टोडियन लेते है लेकिन जो ड्यूज होते है वह कभी भी नहीं देते हैं । मैं इस की एग्जाम्पल दे रहा हूं । गोवा में इवैकुई प्रापर्टी के 1000 क्लेम्स पिछले 6 साल से पड़े हुए हैं लेकिन उन में से एक क्लेम भी आज तक सेटल नहीं हुआ है । इसी प्रकार की बात चाइनीज और पाकिस्तानी प्रापर्टी के बारे में भी हो सकती है । इसलिये मेरा कहना यह है कि कस्टोडियन की जो नीति हो वह सिर्फ लेने वाली ही न हो बल्कि देने वाली भी हो । जिन को कुछ देना है वह भी उन के लिये आवश्यक है कि दें । गोवा से पुर्तगाली चले गए । उन की बहुत सी प्रापर्टी गोवा में है । लेकिन उस के साथ ड्यूज भी है । कम से कम 17 लाख की ड्यूज हैं जिन में एक क्लेम भी आज तक सेटिल नहीं हुई है ।

एक माननीय सदस्य : पोर्तुगीज एनीमी हैं या नहीं ?

श्री शिंकरे : पोर्तुगीज तो चीन और और पाकिस्तान से भी खतरनाक एनीमीज हैं पाकिस्तान और चीन से तो हमारे राजनीतिक सम्बन्ध भी हैं जबकि पुर्तगाल से हमारे कोई राजनीतिक सम्बन्ध भी नहीं हैं । अगर वे हमारे एनीमीज नहीं थे तो फिर पुर्तगाल में हमारे इन्टेरेस्ट को देखने के लिये पहले अरब प्रजा सत्ता और अभी मेक्सिकोसे क्यों कहा गया ? भारत में पुर्तगाल के हित सम्बन्ध ब्राजील क्यों देखता है ? इसलिये मेरी प्रार्थना है कि जो यह क्लाज है उस पर मंत्री जी विशेष ध्यान दें । यहां कहा गया है कि जो कस्टोडियन होंगे वह एनीमी प्रापर्टी को बेच सकते है, नीलाम कर सकते हैं लेकिन मैं समझता हूं हमारी सरकार का पंचशील पर विश्वास है । वह समझती है कि आज का जो हमारा एनीमी है वह आगे चल कर हमारा मित्र भी बन सकता है और वह जो उन की प्रापर्टी है उन को दे सकते हैं । लेकिन इस पर ध्यान देना होगा कि हमारी भी प्रापर्टी उन एनीमी देशों में है । मैं इस का रेफरेंस इसलिये खास तौर पर करना चाहता हूं कि गोवा में पुर्तगालियों की जो प्रापर्टी है वह तो कम है, लेकिन गोवा, दमन और ड्यू के लोगों की जो प्रापर्टी पुर्तगाल के मोजाम्बिक कालोनी में है वह 40 करोड़ रुपये से भी

ज्यादा की है। इस लिये इस बात का पर ज्यादा ध्यान रखने की आवश्यकता है कि जिन के डयूज हैं उनको भी वह दिलाने का प्रयत्न किया जाये।

MR. CHAIRMAN: Shrimati Ila Palchoudhury.

श्री ओम प्रकाश त्यागी : प्वाइंट आफ आर्डर। मैं एक बात जानना चाहता हूं। ताशकंद समझौते के पश्चात भारत वर्ष ने पाकिस्तान को एनीमी मानना बन्द कर दिया है और उसी के अनुसार पाकिस्तान ने भी हिन्दुस्तान को एनीमी मानना बन्द कर दिया है तो फिर वह एनीमी प्रापर्टी कैसे हुई? क्या हम पाकिस्तान को एनीमी मान कर चल रहे हैं?

MR. CHAIRMAN: It is just a mark of identification; let not too much meaning be read into it.

SHRI RANDHIR SINGH: Let it be Sino-Pak Property Bill.

श्री ओम प्रकाश त्यागी: वह पाकिस्तान की प्रापर्टी तो हो सकती है लेकिन हम उस को परमानेंट एनीमी कैसे मान सकते हैं?

MR. CHAIRMAN: I do not permit this now.

SHRIMATI ILA PALCHOUDHURI (Krishnagar): It must be realized that this legislation was necessitated by the partition of India where thousands and millions of our brothers gave their lives for the freedom of India. I realize the necessity of this law, but what has been said in this Bill about those people for whom this Custodian of Enemy Property was created, those people who had given their own lives and very often their honour more dear than their lives, for the freedom of India? Has any assessment of the property left behind by them been made? Do we have any idea of the amount involved?

I cannot understand this clause 3 about which many things have been said. We are going to maintain the families of the enemy. The Custodian will be able to transfer or do anything with that property, make payments to the enemy and his dependents. But, there is only one clause which says:

> "make payments on behalf of the enemy to persons other than those who are enemies, of dues outstanding on the 26th October, 1962;"

Only upto 1962 dues can be paid to people who are other than enemies from this enemy property. Why not even after 1962? How do you know that all the dues will be over by 1962?

According to this Bill, the Custodian holds Rs. 27 crores. Our people who have come away held vast properties in East Pakistan in the form of mills. Many people have made this point, but I want to stress this that those mills that were owned at that time by the whole of Bengal contributed their utmost to the freedom of India, because those mills not only made profits and pocketed them, but they paid that money to the freedom movement of India, and if at any time those people go back to Pakistan when things become better, why should they not be able to get back their share in those properties? Should you not have something in this Bill to let us negotiate over this matter, so that they are not absolutely deprived of their property? At the moment, when you hold Rs. 27 crores, if they are in dire necessity why should they not be compensated here also to a certain extent?

The house of Tagore has been absolutely desecrated in Pakistan. The house where he spent so much of his youth and from where so much culture was given to the world. We hear that the ground-floor of that house is

[Shrimati Ila Palchoudhuri]

being used, it is shameful to mention it, today as a public convenience. Can it be believed? We make no protest about, but we take care of their properties and see that they are properly administered. I have no quarrel with that, but at least let us make some portest against this kind of think. Let us see that our brothers who are in dire need are helped. We have spent crores on rehabilitation, but we can never give them back that which they have left behind, that sentiment those fields, rivers, those skies, but at least we can see that they get some compensation from Pakistan should they ever be able to go back. If they cannot go back at least let us rehabilitate the people from some part of this enemy property, if we can do it, so that they can at least feel that their trouble and their sacrifice has been somewhat compensated.

This Bill was necessary and I hope it will be passed.

श्री दिनेश सिंह : सभापति महोदय, मैं माननीय सदस्यों का आभारी हूं कि उन्होंने स विधेयक के बारे में अपने विचार हम को दिये। इस विधेयक के सम्बन्ध में बहुत सी बातें और जोकि हमारे देश से और पाकिस्तान से सम्बन्धित हैं वह आईं और उन पर भी माननीय सदस्यों ने अपने विचार प्रकट किये।

भारत किस तरीके से बंटा और किस तरीके से पाकिस्तान बना यह सब आज कोई नई बातें नहीं रह गयी हैं। बहुत सी मर्तबा सी सदन में और देश में अन्य जगहों पर भी इस पर काफ़ी बहस हो चुकी है और आज जो माननीय सदस्यों ने अपने विचार प्रकट किये वह विचार भी पहले इस सदन के सामने आ चुके हैं। मैं उन के बारे में विस्तारपूर्वक इस वक्त नहीं जाना चाहूंगा क्योंकि उन समस्याओं पर कई मर्तबा यहां बात हुई। सरकार ने भी अपनी राय सदन को दी। उस के बारे में यह जरूर कहना चाहूंगा कि यह विधेयक लाते हुए मुझे कोई खुशी नहीं है। पाकिस्तान का आक्रमण हमारे ऊपर हुआ, उस के पहले चीन का आक्रमण हुआ और आज भी इन मामलों को हम तय नहीं कर पाये हैं। आप जानते हैं कि यह जो मामले होते हैं उन का कोई एक तरफ़ा हल नहीं निकलता है। एक हाथ से ताली नहीं बज सकती है। हम ने अपनी तरफ़ से पूरी कोशिश की कि जो हमारे, चाहे आप उन को झगड़े कहें, चाहे आप उन को किसी और शब्द से कहें, लेकिन जो हमारे ममले हैं, चाहे वह चीन के साथ हों या चाहे पाकिस्तान के साथ हों उन को हम लोग शान्तिपूर्ण ढंग से तय कर सकें और निरन्तर यही हम प्रयत्न भी कर रहे हैं। लेकिन आज भी वह मामले हल नहीं हुए। मैं समझता हूं कि हमारी अपनी ीति इस से नहीं निर्धारित हो सकती है कि दूसरे देश क्या करते हैं। हमारी नीति तो हमारी संस्कृति में जो भावनाएं हैं उन से निर्धारित हो सकती है और जोकि हमा ी परम्परा है और जो हम अपने देश के लिए हित समझते हैं।

दुनिया में बड़े बड़े साम्राज्य बने आज वह साम्राज्य मिट गये। और बड़े बड़े लोग भी इस दुनिया में आये लेकिन मैं समझता हूं कि जो बड़ी बड़ी भावनाएं और ख़यालात हमारे देश में उठे, उन का उन साम्राज्यों और उन बड़े बड़े लोगों के साथ ख़ात्म नहीं हुआ। आज भी दुनिया के कोने कोने में उन का जिक्र है और वह इसलिये कि वह भावनाएं एक सिद्धान्त पर थीं उन की एक बुनियादी नीति थी और इसीलिये आज इस सदन में भी सभापति महोदय दो भावनाएं आप के सामने आई। एक तरफ़ से कहा गया, मेरे ख़याल में मान ीय सदस्य श्री शर्मा ने भी जिक्र किया इस का कि यह जो सम्पत्ति है, पाकिस्तान नागरिकों की, यहां इस को हम क्यों रक्खे हुए हैं? स का हम इंतज़ाम क ों करते हैं और स को हम बेच

क्यों नहीं देते हैं ? और भी भावनाएं आई कि इस को बेच कर जो कुछ हम को मिले उस को हम औरों को क्यों नहीं देते हैं ? माननीय सदस्य श्री शर्मा ने कहा कि यह रुपया है उस को तो हम को जिन की सम्पत्ति है उन्हीं को वापिस कर देना चाहिए और स को हम न अपनी सम्पत्ति समझें न इस का कोई यहाँ इन्तज़ाम करने की जरूरत है । लेकिन दूसरी तरफ़ से कहा गया कि आज हम को अपनी एक स में उदारता दिखानी चाहिए और उस के हिसाब से इसे हम को वापिस कर देना चाहिए । यह देश में दो भावनाएं हैं ।

श्री बलराज मधोक (दक्षिण दिल्ली) : आप दिल दिखाइये । दिल्ली भी दे दें, जम्मू, काश्मीर भी दे दें । आप खूब दिल दिखाइये ।

श्री दिनेश सिंह : मधोक जी, आप ने शायद ख़याल नहीं किया कि मैं उन माननीय सदस्य की बात कह रहा था . . .

श्री बलराज मधोक : वह कुछ और कह रहे थे । वह अभी मौजद हैं । आप उन की भावनाओं को ठीक व्यक्त नहीं कर रहे हैं ।

श्री दिनेश सिंह : वह मौजद हैं और कृपया माननीय सदस्य उन की तरफ़ से न बोलें । वह सुन रहे हैं और उन्होंने क्या कहा है वह भी जानते हैं ।

बहरहाल यह भावनायें यहाँ पर आई, और मैं यह कहता हूं कि हम को इसे अपनी परम्परा से, जो हमारी अपनी संस्कृति है, उस के हिसाब से देखना है । जो अपने देश के हित में लगे

SHRI SAMAR GUHA: If you work out my suggestion, it will have a tremendous effect on East Pakistan; it will benefit 12 million people there. It is only Rs. 27 crores; but there properties worth crores of rupees belonging to minorities there. If you give up this Rs. 27 crores, it will earn a tremendous amount of goodwill and affection for the reasons that I mentioned.

SHRI DINESH SINGH: Now, on this particular matter it is for my friend Shri Samar Guha to convince my friend opposite, Mr. Madhok, who thought that he had said something else.

SHRI SAMAR GUHA: I krow their mind.

श्री दिनेश सिंह : मैंने तो खुद इसी लिये जो कुछ आप ने कहा उसे कहने की कोशिश की । न भावनाओं के बीच में हमको यह देखना है कि हमारे राष्ट्र के हित में क्या है, और हम को उस के हिसाब से काम करना है ।

मैं कहता हूं कि बहुत सी बातें इस बीस साल में इस सरकार ने कीं । बहुत अच्छे काम किये । मुमकिन है उसमें दो चार बातें अच्छी न भी रही हों, लेकिन सब से बड़ी बात यह है कि हम हमेशा सिद्धान्त पर दृढ़ रहे हैं । ऊपर नीचे तो हर देश में होते रहते हैं और फायदा नुक्सान होता रहता है, लेकिन देश कभी फायदा नुकसान से नहीं गिना जाता है, देश उन ख़यालात से देखा जाता है जिस का प्रभाव हिन्दुस्तान के बाहर के लोगों पर पड़ता है । हमें उस के हिसाब से देखना है ।

अभी इस का सवाल आया कि हम इसको शत्रु सम्पत्ति क्यों कहते हैं ? इसीलिये इस का खयाल आया कि हम इस विधेयक को बहुत बड़े दायरे में देख रहे थे । जो खास यह विधेयक है इसका दायरा तो बहुत ही सीमित है । जब हमारे ऊपर हमला हुआ तब डिफेंस आफ इंडिया रूल्स के हिसाब से जो कायदे बने थे उस वक्त एनिमी प्रापर्टी अथवा शत्रु सम्पत्ति की घोषणा की गई । डी आई आर का वह हिस्सा जिस की तहत यह नियम बना था जब खत्म हुआ तब उस को चलाने के

[श्री दिनेश सिंह]

लिये हम यह विधेयक लाये हैं । यह किसी नई सम्पत्ति के विषय में नहीं है और कोई नई बात करने हम नहीं जा रहे हैं । जो पुरानी सम्पत्तियाँ हमारे हाथ में थीं उन्हें उसी ढंग से चलाने के लिये यह विधेयक है जब तक यह मसला भारत और पाकिस्तान के बीच में तय नहीं हो जाता ।

श्री ओम प्रकाश त्यागी : कश्मीर तो शत्रु सम्पत्ति नहीं है ।

श्री दिनेश सिंह : अगर माननीय सदस्य सुनें तो मैं सब बातों की चर्चा करूंगा ।

SHRI LOBO PRABHU: On a point of clarification, if you do not mind. Is there any reciprocal Act in Pakistan corresponding to this? Secondly, under clause 7 which is really the very kernel of the whole legislation, the utilisation of this property is left entirely "in such manner as the Central Government may decide." It is very relevant for this House to know whether this property is used for the benefit of the evacuees or for compensating the people. It is left entirely to the discretion of the Government. On this also, I would like to know the corresponding provision in the Pakistani legislation, if any.

श्री दिनेश सिंह : मैं कह रहा था कि इस लिये हम को देखना है कि किस तरह से उन सम्पत्तियों को, जिन को हम ने एक नियम के अनुसार लिया था और जो नियम अब खत्म हो गये हैं .

SHRI BAL RAJ MADHOK: Can't you reply to his query?

श्री दिनेश सिंह : जल्दी क्या है, मैं सब बातों का जवाब दूंगा ।

इस के लिये यह विधेयक बना है कि इस में जो बातें हैं वह कोई नई नहीं आई हैं जो हम अब करने वाले हैं । अगर माननीय सदस्य इस बारे में इस तरह से देखें तो मेरे ख्याल से इस को देखने में ज्यादा आसानी होगी ।

यहाँ नाम के बारे में भी कहा । चूंकि जिस वक्त यह सम्पत्ति ली गई थी उस वक्त यह शत्रु सम्पत्ति थी और हम उसी कायदे को फिर से नये ढंग से ला रहे हैं इस लिये नाम बदलने की जरूरत नहीं समझी गई । इसी लिये यह ली गई थी कि यह शत्रु सम्पत्ति थी और आज इस लिये इस को सरकार ने अपने कब्ज़े में कर रक्खा है कि हमारे नागरिकों की जो सम्पत्ति पाकिस्तान में ली गई थी उस का कोई हल नहीं निकला है । जिस समय उस का हल निकल आयेगा उस वक्त इस को रखने की कोई जरूरत नहीं रहेगी । इस के बारे में आप लोगों की तरफ से जो सवाल उठाया गया है उस का कोई मतलब नहीं रहेगा ।

यहाँ पर बहुत अहमियत दी गई कि पाकिस्तान की जो शत्रु सम्पत्ति है उस के सम्बन्ध में हम ने जम्मू और काश्मीर का जिक्र नहीं किया । मैं यह कहना चाहता हूं कि इस विधेयक के अन्दर हमारा कोई इरादा नहीं है कि हम इस देश के अलग हिस्सों के बारे में अलग अलग तरीके से सोचें । लेकिन हम को तो संविधान के अनुसार चलना है । संविधान में आज ऐसी कठिनाइयाँ हैं जिन की वजह से यह विधेयक जम्मू कश्मीर के अन्दर लागू नहीं किया जा सकता है । यह मसला वहाँ से उठता है जब माननीय सदस्य इस के बारे में बात करेंगे कि संविधान का कितना हिस्सा जो कि देश के और हिस्सों में लागू है, कश्मीर में भी लागू होना चाहिये । लेकिन डिफेंस आफ इंडिया रूल्स में इस ऐक्ट के नीचे, जो कि पहले था, जम्मू कश्मीर में

कोई शत्रु सम्पत्ति नहीं ली गई थी । इस लिये आज इस विधेयक को वहां लागू करने का कोई मतलब नहीं होता है ।

श्री बलराज मधोक : क्या आप मानते हैं कि वहां कोई शत्रु सम्पत्ति नहीं है ?

श्री दिनेश सिंह : है या नहीं, यह सवाल नहीं है । सम्पत्ति वहां ली नहीं गई

श्री बलराज मधोक : आप हमारे साथ वहां चलिये और देखिये कितने पाकिस्तानियों की सम्पत्ति वहां मौजूद है जिस को लिया नहीं गया । इसी कारण से आप इस कानून को वहां नहीं लागू कर रहे हैं आप ने अभी कहा कि वहां पर संवैधानिक कठिनाइयां हैं । जब भी कोई इस प्रकार का बिल आता है और उस पर संवैधानिक आपत्तियां उठाई जाती हैं, कांग्रेस वाले भी उठाते हैं और विरोधी सदस्य भी, तब आप कहते हैं कि संवैधानिक कठिनाइयां हैं । आप बतलाइये कि क्या संवैधानिक कठिनाइयां हैं । आप एक माननीय मंत्री हैं, गवर्नमेंट के अंग हैं । मैं पूछना चाहता हूं कि इन कठिनाइयों को दूर करने में कितनी देर लगेगी ? अभी कल हमारे स्पीकर ने कहा, जो कि रूस से लौट कर आये हैं, कि रूस में जहां कहीं वह गये लोगों ने कहा कि बीस साल तक हम ने तुम्हारा साथ दिया । लेकिन तुम ने बीस साल के अन्दर भारत के अंग काश्मीर के बारे में क्या किया ? तुम ने वहां पर अपना संविधान भी लागू नहीं किया : मंत्री महोदय कहते हैं कि संवैधानिक कठिनाइयां हैं । मैं उन से जानना चाहता हूं कि आप यह संवैधानिक कठिनाइयां कब दूर करेंगे ? क्या यह आप के बस का रोग नहीं है ?

श्री दिनेश सिंह : जहां तक संविधान के कश्मीर में लागू होने का सवाल है, माननीय सदस्य जानते हैं कि कश्मीर भी भारत के संविधान के अनुसार उस का एक अंग है और उसी हिसाब से वह चलाया जा रहा है और संविधान की कई धारायें और प्रदेशों की तरह कश्मीर पर भी लागू हैं । माननीय सदस्य गलत बात कहने की कोशिश कर रहे हैं कि संविधान का कश्मीर से कोई मतलब नहीं है ।

श्री बलराज मधोक : आप ने कहा कि संवैधानिक कठिनाइयां हैं । मैं पूछता हूं कि वह कठिनाइयां क्यों दूर नहीं हो सकती हैं ?

श्री दिनेश सिंह : सब कुछ हो सकता है । समय आने पर वह भी दूर होंगी । (**व्यवधान**)

माननीय सदस्य श्री त्रिदिब कुमार चौधरी ने दो चार बातें उठाई थीं । उन्होंने पूछा कि कोई कस्टोडियन है या नहीं । तो मैं उन की सूचना के लिये कहना चाहता हूं कि हमारे कस्टोडियन हैं श्री एम० के० चारी । उन्होंने पूछा था कि मैंने जो 27 करोड़ रु० के बारे में जवाब दिया है क्या उस सारी सम्पत्ति का मूल्य है जो कस्टोडियन में वैस्ट करती है या पूरी पाकिस्तान की सम्पत्ति के बारे में है । मैं उन से कहना चाहता हूं कि जो सम्पत्ति पहले यहां पर एवैक्वी प्रापर्टी के नाम से हुई थी, वह अलग है । लेकिन उस के बाद जब आक्रमण हुआ और हम ने नोटिफिकेशन निकाला कि जो पाकिस्तानी नागरिकों की सम्पत्तियां हैं उन की हम को सूचना दी जाये, तो उन सूचनाओं से आई हुई सम्पत्तियों का जोड़ यह 27 करोड़ रु० आता है । इंस्पैक्टर्ज के नाम के बारे में उन्होंने कहा था कि उनका काम है कि वे सम्पत्ति की देखभाल करें और उसको सुचारू रूप से चलायें ।

रिपोर्ट के बारे में कई माननीय सदस्यों ने कहा है कि जो कस्टोडियन की रिपोर्ट हो उसको सदन में लाया जाए । मैं आशा करता हूं कि यह मसला जल्दी हल हो जाएगा ।

[श्री दिनेश सिंह]

लेकिन जहां तक माननीय सदस्यों के अनुरोध का सम्बन्ध है कि यह रिपोर्ट यहां लाई जाए मैं इसके बारे मे अवश्य देखूंगा ।

शिंकरे जी ने कहा है कि गोग्रा के लिये भी यह बिल लागू हो । मैं उन से कहना चाहता हूं कि गोआ जब स्वतंत्र हो कर भारत का अंग बना उस समय वहां पर पुर्तगाल की जो प्रापर्टीज थीं उनको फ्रीज कर दिया गया और गोआ गवर्नमेंट उनकी देखभाल कर रही है । इस से उसका सम्बन्ध नहीं है । इसका सम्बन्ध तो उन प्रापर्टीज से है जो उन देशों की प्रापर्टीज हैं जिन के आक्रमण भारत पर हुए हैं जैसे चीन और पाकिस्तान के ।

माननीय फरनेंडीज ने कुछ बातें कहीं । वह यहां नहीं हैं इस वक्त । इस लिए उन में जाने की कोई खास जरूरत मुझे मालूम नहीं होती है इस वक्त ।

श्री इसहाक साम्भली ने कुछ जिक्र किया कि कब्रिस्तान पर कोई इमारत बन गई है या कुछ और हुआ है । वह मुझे उसका कुछ और विवरण दे तो मैं उसको भी देख सकता हूं । लेकिन जितनी जानकारी उन्होंने अभी दी है उसको देखते हुए मैं उस मामले में जाने की जरूरत नहीं समझता हूं . . .

SHRI H. N. HUKERJEE (Calcutta North East): The House has taken note of it.

श्री दिनेश सिंह : उन्होंने मुझे कोई विवरण नहीं दिया है । मुझे कोई इसका इल्म नहीं है कि कहां पर ऐसा हुआ है । मैंने पता भी लगाने की कोशिश की है और मुझे पता चला है कि किसी भी ग्रेवयार्ड को या किसी भी मौस्क को किसी भी हालत से बिगाड़ा नहीं गया है । अब उनके पास कोई खास जानकारी हो तो वह मुझे बतायें और मैं जरूर उसको देख लूंगा ।

श्रीमती इलापाल चौधरी ने तथा और भी कई माननीय सदस्यों ने रवीन्द्र नाथ ठाकुर के मकान के बारे में जिक्र किया है जोकि पूर्वी पाकिस्तान में है । मैं समझता हूं कि सदन के सभी माननीय सदस्यों को बहुत दुख होगा और इतने महान व्यक्ति की जो यादगार है या जो कोई दूसरी चीज हैं उनको कोई बिगाड़े । मैं समझता हूं कि यह एक बहुत बड़ा जुल्म सिर्फ उन्हीं लोगों के प्रति नहीं होगा जोकि उनके सम्बन्धी हैं लेकिन उस देश ही नहीं बल्कि सारे संसार के प्रति यह एक बहुत बड़ा जुल्म होगा अगर इस तरह से कोई करता है ।

श्री स० मो० बनर्जी (कानपुर) : पी० टी० आई की न्यूज आई थी और पहले जवान भी आया था इसके बारे में कि जिस कमरे में टगोर साहब बैठ कर लिखा करते थे और जिस कमरे में उनकी किताबें पड़ी हुई हैं उसको जिसे कहना चाहिये जलील करने की कोशिश की गई उन किताबों को जिल्लत के साथ इस्तेमाल किया जा रहा है । मैं चाहता हूं कि इसको हाइएस्ट लेवेल पर लिया जाए । प्राइम मिनिस्टर अयूब साहब को चिट्ठी लिखें । काश्मीर का मामला तो सैटल हो जाएगा । लेकिन टैगोर एक इंटरनैशनल पोयट थे । उनकी जो यादगार है वह तो सुरक्षित रहनी चाहिये ।

श्री दिनेश सिंह : मैं माननीय सदस्य के साथ पूरी तरह से सहमत हूं । हर एक स्तर पर हमें इसके बारे में कोशिश करनी चाहिये ताकि उन चीजों की हिफाजत हो सके और सरकार पूरी कोशिश भी इसके बारे में करेगी ।

श्री कंवर लाल गुप्त : अभी तक क्या किया है ?

श्री दिनेश सिंह : सभी बातें सुनने और बताने का भी समय होता है । जो पहले पूछी गई हैं उनको तो मुझे बता लेने दीजिये फिर इसको भी बताने का समय आएगा ।

लोबो प्रभु साहब ने पूछा है कि क्या पाकिस्तान में भी ऐसा कानून है और वे अपने यहां क्या करते हैं । पाकिस्तान में भी इस तरह का कानून है और वे भी इसी हिसाब से वहां पर देख रहे हैं । लेकिन हम महसूस करते हैं कि उन्होंने जो भारतीय नागरिकों की सम्पत्ति थी उसका अच्छा इन्तजाम नहीं किया है खराब इन्तजाम कर रहे हैं ।

श्री बलराज मधोक : क्या आप को पता है कि पाकिस्तान सरकार ने एक सीक्रेट सर्क्युलर निकाला है जिस को सभी डिस्ट्रिक्ट को भेजा गया है जिस में यह कहा गया है कि जो भी कोई प्रापर्टी हिन्दू नागरिकों की है, भारतीय नागरिकों की है उनको बिकने मत दो, किसी ढंग से अपने कब्जे में कर लो, किसी भी तरह उनकी हिफाजत नहीं होनी चाहिये, उसके दाम नहीं पड़ने चाहियें । मैंने इस सर्क्युलर को खुद देखा है । मैं जानना चाहता हूं कि क्या यह आपके नोटिस में भी आया है ?

श्री दिनेश सिंह : अगर आपने इस को देखा है तो इसके बारे में मुझे कुछ कहने की जरूरत नहीं है । मैं कैसे इन्कार कर सकता हूं कि आप ने नहीं देखा है । जहां तक हमारा सम्बन्ध है हमने पाकिस्तान सरकार को कई मर्तबा लिखा है कि इस मामले को किसी तरह से तय किया जाए हमारे साथ बैठकर बात करे, उन सम्पत्तियों के जो मालिक हैं उनको इन सम्पत्तियों को लौटाया जाए, कोई इन का हल निकलना चाहिये, इनका ठीक इन्तजाम होना चाहिये, इनको गलत तरीके से बेचने नहीं दिया जाना चाहिये, जो एक इंटरनैशनल कनवेंशन बना हुआ है उसके हिसाब से इनको देखना चाहिये, लेकिन हमें दुख है कि पाकिस्तान की सरकार की ओर से कोई भी अभी तक संतोषजनक उत्तर नहीं आया है । फिर भी हमारे लिये तो कोई और चारा नहीं है सिवाये इसके कि हम अपने नियमों के अनुसार अपने विधान के अनुसार और जो हम सही समझते हैं उसके अनुसार, काम करें और उन सम्पत्तियों की ठीक तरह से देखभाल करें उस वक्त जब तक कि कोई हल नहीं निकल आता है ।

कुछ माननिय सदस्यों ने पाकिस्तानी नागरिकों के परिवारों का जिक्र किया है और कहा है कि इस में से उनको थोड़ा बहुत मिलता है । मैंने अभी इसके बारे में पता लगाया है । कुछ लोग यहां से पाकिस्तान चले गये हैं और अपने छोटे से परिवार यहां छोड़ गए हैं । उनके स्त्री, उनके बच्चे यहां हैं । उनको थोड़ी थोड़ी रकमें इससे मिलती हैं । मैं समझता हूं कि हमारे लिए यह उचित नहीं होगा कि हम उनको बिल्कुल छोड़ दें । स्त्रियां हैं, बच्चे हैं, उनको बिना खाने के अगर वे रहें तो तकलीफ होगी, कष्ट होगा । मैं अनुरोध करूंगा कि इसको बदलने के लिए आग्रह न किया जाए । बहुत बड़ी तादाद में कोई बहुत बड़ी रकम नहीं दी जा रही है। छोटे छोटे परिवार हैं, उनको सिर्फ खाने पीने के लिए ही दिया जा रहा है ।

जैसा मैंने कहा है यह एक पुराना कानून है जोकि चलता आ रहा है और उसको चलाने की ही व्यवस्था अब की जा रही है । कोई नई चीज इसमें नहीं की जा रही है । मैं आशा करता हूं कि इसकी हमें बहुत दिन तक जरूरत नहीं रहेगी और हम जल्दी ही कोई हल इसका निकाल सकेंगे ।

[श्री दिनेश सिंह]

कई मर्तबा ताशकंद घोषणा का जिक्र आया है। हमें पूरी आशा थी कि ताशकंद घोषणा के बाद पाकिस्तान कुछ ऐसे कदम उठायेगा जिन से कि जो मामले हैं वे तय हों। लेकिन सदन जानता है कि बावजूद हमारी पूरी कोशिश के, ताशकंद घोषणा में जो जो बातें कही गई हैं, हम तो अपनी तरफ से पूरी तरह से उनके अनुसार काम कर रहे हैं लेकिन पाकिस्तान की तरफ से हाथ आगे नहीं बढ़ा है, अभी तक। यह दुख की बात है। मैं समझता हूं कि यह पाकिस्तान के हित में भी नहीं है कि वह इस तरीके को अपनाये। लेकिन सिवाये इसके कि हम आशा करें और कोशिश करते हैं और अपनी तरफ से कोई ऐसी बात न करें जिससे मामले को तय करने में बाधा उत्पन्न हो या दिक्कत पैदा हो ताकि आसानी से ये मामले तय हो जायें . . .

श्री ओम प्रकाश त्यागी : पाकिस्तान अगर अपने यहां एनीमी प्रापर्टी को हज्म करता जाए, तो ऐसी स्थिति में आपका क्या व्यवहार होगा ?

श्री दिनेश सिंह : माननीय सदस्य की सम्पत्ति अगर कोई हज्म कर जाए तो क्या वह दूसरों की सम्पत्ति को हज्म कर जायेंगे ? इसका कोई मतलब नहीं होता है। हमको तो कायदे से काम करना है, दूसरा कुछ भी करे। हम उसके पीछे दौड़े यह कोई मुनासिब बात नहीं है।

SHRI SAMAR GUHA: I want to ask one question. I want to know whether it is known to the Minister that in Dacca in respect of almost a similar Act, known as the Enemy Property Act, the word 'Enemy' was challenged by one Muslim gentleman saying that the Hindus cannot be called as enemies of Pakistan. The Chief Justice of the Dacca High Court, Mr. Syed Mahboob Murshid who is the nephew of late Fazul Haq, gave the verdict that the word 'Enemy' is illegal and that it cannot be used. Now, that matter has gone to the Supreme Court of Pakistan. What I would like to say is that even Muslims in Pakistan are feeling that Hindus cannot be called as enemies. Therefore, you should reconsider whether you should use the word 'Enemy'.

SHRI DINESH SINGH: What the hon. Member is trying to say is that a particular community could not be called an enemy. We are not calling any particuar community as enemy. All I say is that certain properties seized of Pakistani nationals irrespective of their religious belief and taken over by Government at a particular time are sought to be continued in the same manner till a solution is found.

SHRI H. N. MUKERJEE (Calcutta North East): Could I have a clarification from the Minister?

There is no question of Hindu or Muslim. There is the question of international law involved in this matter. It seems that Pakistan has a corresponding legislation. Their legislation is entitled "enemy property" and ours also is entitled "enemy property." But are we in a position, legally speaking, to call the property belonging to each other's nationals as enemy property at a time when we do continue diplomatic relationship, when we do have Ambassadors, High Commissioners and so on? Is it possible from the point of view of international law? Has the Minister examined the position from the point of view of external relations and international law?

SHRI DINESH SINGH: Yes, Sir. The position is that properties seized as enemy properties continue to be so till a solution is reached. We are not saying that a country is an enemy country. We are only saying that properties seized under a certain nomenclature continue to be so till a solution is found.... (*Interruptions*).

SHRI SAMAR GUHA: You can say, Pakistan nationals' properties.

SHRI DINESH SINGH: Pakistan nationals' properties seized at a time when the two countries were in an armed conflict . . .

SHRI SAMAR GUHA: Here we are enacting a law.

SHRI DINESH SINGH: I would beg of the hon. members to permit us to pass this Bill without any further . . .

SHRI H. N. MUKERJEE: You have defined 'enemy property' in the Bill as follows:—

> "'enemy property' means any property for the time being belonging to or held or managed on behalf of an enemy, an enemy subject or an enemy firm".

Is a Pakistan subject an enemy? I cannot understand. There must be something in what you say, but you must make it clear and tell the country very positively that there is no violation of international law or convention or courtesies involved in this matter.

SHRI DINESH SINGH: I quite understand the anxiety of the hon. Member. But these properties seized ash enemy properties continue to be so till a solution is found. That is why I said at the very beginning that what we are now doing is only extending what has been the position earlier. There is nothing new that is sought to be done under this Act.

SHRI SAMAR GUHA: The word can be "Pakistan Nationals' property". The word 'enemy' can be changed.

SHRI DINESH SINGH: There is no choosing the word of our liking; it is choosing the technical word.

SHRI TULSHIDAS JADHAV: I want to know how long this exception about Jammu & Kashmir will be there and when this exception will be removed.

SHRI DINESH SINGH: So far as this Act is concerned, Jammu & Kashmir does not come in the picture at all. I have already explained that. So far as the wider question of separate position under the Constitution is concerned, that is a matter that we still have to discuss.

श्री एस० एम० जोशी (पूना) : **अभी** हमारे मित्र श्री जार्ज फारनेन्डीज, ने मंत्री महोदय का ध्यान इस फिकरे की तरफ खींच था : **कैरी आन दि बिजेनेस आफ दि एनिमी** क्या मंत्री महोदय उस में कुछ दुरुस्ती करेंगे या नहीं ?

MR. CHAIRMAN: You need not answer that.

The question is:

> "That the Bill to provide for the continued vesting of enemy property vested in the Custodian of Enemy Property for India under the Defence of India Rules, 1962, and for matters connected therewith, be taken into consideration."

The motion was adopted.

Clause 2 (*Definitions*)

SHRI SRINIBAS MISRA: I beg to move:

> Page 2, line 16, *for* "territories to which this Act extends" *substitute* —"territory of India". (7).

This amendment is to the proviso which says:

> "Provided that where an individual enemy subject dies in the territories to which this Act extends . . ."

Here I want to substitute 'territories to which this Act extends' by 'territory of India'. This is consequential upon the amendment to cl. 1 where I want to omit the words 'except the State of Jammu and Kashmir'. If that amendment is accepted, it will evidently cover the

[Shri Srinibas Misra]

whole of India, not in the restricted way in which it is sought to be done under the Bill.

Regarding Jammu and Kashmir, I want to make this clear. It is the stock answer of the Ministry when this question is raised that there are certain constitutional difficulties. I would like the Minister to clarify the position. There are three possible entries under which this enactment is sought to be brought forward, after the DIR has lapsed. One is List III, entry 41—Custody, management and disposal of property (including agricultural land) declared by law to be evacuee property. This is not evacuee property. Therefore, this entry does not apply. Then there is List I, entry 1—Defence of India and every part thereof including preparation for defence and all such acts as may be conducive in times of war to its prosecution and after its termination to effective demobilisation. It may come under this or under entry 15—War and peace, because the enemy properties were taken over when there was a declared or undeclared war.

If List I is applicable to Jammu and Kashmir under the Presidential Order, there is absolutely no difficulty and the Minister cannot say that there is difficulty in applying it. He could apply it and then omit the words 'except the State of Jammu and Kashmir'. There is no constitutional bar. If under the Presidential Order, List I was not extended to Jammu and Kashmir, then he could have taken shelter under that. But it is not that. It is rather a sort of timidity on the part of the Ministry due to which they want to say that they do not want to extend it to Jammu and Kashmir. I say this because very recently Pakistan has complained to the UN . . .

MR. CHAIRMAN: May I say that the time allotted for this is already over. He could take a minute or two, but he is covering the whole ground.

[illegible]

SHRI SURENDRANATH DWIVEDY: Amendment can be discussed and if there is a point raised which is important, discussion can go on. You cannot say that it cannot be discussed. It does not matter what is the time allotted. It is a constitutional point that is raised. One or two hours may have been allotted originally, but nobody visualised this constitutional difficulty then.

MR. CHAIRMAN: Notice of this amendment was already given when the allocation of time was considered by the Business Advisory Committee. Therefore, he can confine his remarks to two or three minutes.

SHRI SRINIBAS MISRA: Very recently the appellate jurisdiction of the Supreme Court in election matters was extended to Jammu and Kashmir.

Pakistan has gone to the United Nations and so perhaps our Government is greately terrified that the matter may be again raised elsewhere. As has been already observed by some hon. members, they are timid in their approach, because there is no constitutional bar. The Presidential Order applies the whole of List No. 1 except the residuary power to Jammu and Kashmir. So, it is only the psychological difficulty.

What is meant by this sub-clause (2)? What does the Government want? It reads:

> "It extends to the whole of India except the State of Jammu and Kashmir and it applies also to all citizens of India outside India . . ."

Are citizens of Jammu and Kashmir covered by this? Are they not citizens of India? When Sheikh Abdullah did not want to say that he was a citizen of India, they were all very sore, but here by implication you yourself say that the citizens of Jammu and Kashmir are not citizens

of-India, as if Jammu and Kashmir is outside the territory of India. It is strange, as if Jammu and Kashmir is more foreign than Africa.

SHRI DINESH SINGH: I think Mr. Misra has himshelf seen what the constitutional position is. The subject-matter of the Bill is related to Entry No. 97 in the Union List which does not extend to the State of Jammu and Kashmir.

MR. CHAIRMAN: The question is:

Page 2, line 16,—

for "territories to which this Act extends" (7),

substitute—

"territory of India".

The Lok Sabha divided.

Division No. 4] **AYES** **[16.58 hrs.**

Amin, Shri R. K.
Banerjee, Shri S. M.
Bansh Narain Singh, Shri
Basu, Shri Jyotirmoy
Berwa, Shri Onkar Lal
Bharti, Shri Maharaj Singh
Chaudhuri, Shri Tridib Kumar
Chauhan, Shri Bharat Singh
Dandeker, Shri N.
Devgun, Shri Hardayal
Dwivedy, Shri Surendranath
Gowd, Shri Gadilingana
Gowda, Shri M. H.
Gowder, Shri Nanja
Guha, Shri Samar
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Jena, Shri D. D.
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri S. M.
Kachwai, Shri Hukam Chand
Kalita, Shri Dhireswar
Kameshwar Singh, Shri
Kiruttinan, Shri
Kushwah, Shri Y. S.
Lakkappa, Shri K.
Limaye, Shri Madhu
Madhok, Shri Bal Raj
Majhi, Shri Mahendra
Misra, Shri Srinibas
Mohammed Imam, Shri J.
Mohan Swarup, Shri
Naik, Shri G. C.
Nihal Singh, Shri
Patel, Shri J. H.
Patil, Shri N. R.
Patodia, Shri D. N.
Ramamoorthy, Shri S. P.
Ranjit Singh, Shri
Saboo, Shri Shri Gopal
Samanta, Shri S. C.
Sen, Shri Deven
Shah, Shri T. P.
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Singh, Shri J. B.
Sreedharan, Shri A.
Subravelu, Shri
Thakur, Shri Gunanand
Tyagi, Shri O. P.
Vidyarthi, Shri Ram Swarup
Viswambharan, Shri P.
Viswanatham, Shri Tenneti

NOES

Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Basumatari, Shri

Bhagaban Das, Shri
Bhagavati, Shri
Bhanu Prakash Singh, Shri
Bhattacharyya, Shri C. K.
Bohra, Shri Onkarlal
Chavan, Shri D. R.
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri Shivajirao S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Ganesh, Shri K. R.
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Hazarika, Shri J. N.
Heerji Bhai, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jamir, Shri S. C.
Karan Singh, Dr.
Katham, Shri B. N.
Kedaria, Shri C. M.
Kinder Lal, Shri
Krishna, Shri M. R.
Kureel, Shri B. N.
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lulfal Haque, Shri
Maharaj Singh, Shri
Mandal, Shri Yamuna Prasad
Master, Shri Bhola Nath
Menon, Shri Vishwanatha
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Mohinder Kaur, Shrimati
Mrityunjay Prasad, Shri
Mukerjee, Shri H. N.
Nayanar, Shri E. K.
Palchoudhuri, Shrimati Ila
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B
Raj Deo Singh, Shri
Ram, Shri T.
Ram Subhag Singh, Dr.
Ramshekhar Prasad Singh, Shri
Randhir Singh, Shri
Rane, Shri
Rao, Dr. K. L.
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Sambasivam, Shri
Sant Bux Singh, Shri
Satya Narain Singh, Shri
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Shah, Shrimati Jayaben
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri M. R.
Sharma, Shri Nawal Kishore
Shastri, Shri Ramavatar
Shastri, Shri Ramanand
Sheo Narain, Shri

Siddheshwar Prasad, Shri
Singh, Shri D. N.
Sinha, Shri Mudrika
Snatak, Shri Nar Deo
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Venkataswamy, Shri G.
Vyas, Shri Ramesh Chandra

MR. CHAIRMAN: The result* of the division is as follows:

Ayes: 54; Noes 103.

The motion was negatived.

MR. CHAIRMAN: I shall now put clause 2 to the vote of the House.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 6 were added to the Bill.

MR. CHAIRMAN: It is now 5 O'clock and Mr. Joshi may raise his discussion.

17 hrs.

[MR. DEPUTY-SPAEKER *in the Chair.*]

DISCUSSION *RE.* STRIKE BY NEWSPAPERS EMPLOYEES

SHRI S. M. BANERJEE (Kanpur): Before Mr. Joshi starts his speech, I request you to ask the hon. Labour Minister who is here to make a brief statement about the negotiations, their failure or utility, so that his speech may be purposeful.

MR. DEPUTY-SPEAKER: If the Minister concerned so desires, I would ask him. If he so desires, he will make it. Let Shri Joshi begin. But I would like to regulate the time: within one hour we have to finish. We can go for half an hour more as the maximum. (*Interruption*) When it was decided as one hour, we accepted some regulation of time. I will give him 10 minutes and to the others five minutes. Let us start.

श्री एस० एम० जोशी (पूना): उपाध्यक्ष महोदय, सदन के सामने आज मैं एक ऐसे मामले को उठा रहा हूं जिसकी अहमियत को अभी बहुत सारे लोगों ने नहीं समझा है। समाचार पत्र उद्योग में जो पत्रकारों और गैर-पत्रकारों की हड़ताल चल रही है, उस से समाचार पत्र पढ़ने वालों के लिये तथा भारतीय मजदूर आन्दोलन के लिये एक विशेष समस्या पैदा हो रही है। यद्यपि मैं हड़तालों के लिये काफ़ी बदनाम हूं, मगर मैं उन आदमियों में हूं कि जब तक हो सके हड़ताल को हमें टालना चाहिये। अगर कोई दूसरा चारा ही न रहे, तभी हम हड़ताल करते हैं। हमारे देश की औद्योगिक प्रगति अभी काफ़ी नहीं है और हम मानते हैं कि जहां तक हो सके हमारे देश में हड़ताल नहीं होनी चाहिये, हमारा जो उत्पादन है, वह चलता रहना चाहिये तथा हमारी जो औद्योगिक शांति है, उसको हमें बनाये रखना चाहिये। इसलिये हमारे देश में अपने मजदूर आन्दोलनों में बहुत सारे तरीके हम लोगों ने इस्तेमाल किये हुए हैं। मजदूर

*The following Members also recorded their votes:
AYES: Shri S. M. Krishna.
NOES: Shri N. P. Yadab.